

The Director  
Ministry of Environment  
Forest & Climate Change  
IA Division (Coal Mining)  
Govt. of India  
Indira Paryavaran Bhavan  
Vayu Wing Third Floor Aliganj  
Jorbagh Road,  
New Delhi – 110003.

Date : 01.11.2025

Sir,

It is our humble submission to you that We the under signed persons inform you that the below Coal mine issued and approved by the Ministry of Coal Government of India (3rd Revision) on 30/08/2018 and subsequently obtained the environment clearance certificate (ECC) issued and approved by the Ministry of Environment Forest and Climate Change IA Division (Coal Mining) on 26/11/2019.

**F.No. J - 11015/22/1996 - IA. (M)**

We the permanent resident of village Joynagar located in the core zone of Tara East and Tara West Coal Mine (Geographical Co-Ordinate 23°45'30" North and 23°47'45" North and 87°04'00" East 87°07'15" East) under the company M/S. WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED. (WBPDCCL)

We hereby inform you that the said coal management company of the above coal mine has been granted permission by your department to extract, transport and utilize coal from the said mines subject to certain conditions and in accordance with the prevailing Environmental conditions. and in that regard the above coal mining company (Tara East and Tara West Coal Mine under WBPDCCL) and under the supervision of the Ministry of Environment Forest and Climate Change IA Division (Mining) has been implementing the extraction, transport and utilization of coal and has been regularly submitting written six monthly Environmental compliance report to your regional office of Eastern zone in regular basis. But the above mentioned coal management company has been providing your department with the necessary documents in accordance with the rules and regulations and has been regularly providing several incorrect information in it's six monthly Environmental compliance report.

**Half yearly compliance report, Ref. No.- WBDCL/Agent/Tara/2024/12/01 dated 02/12/2024 (period 01.04.2024 to 30.09.2024) Ref. No.- WBDCL/Tara/Agent/2025/05/02 dated 30/05/2025/(period 01.10.2024 to 31.03.2025.**

We have enclosed zerox copy of the above mentioned compliance report to you and the serial number has been given in the complaint letter based on the serial number of the terms and conditions of the above six monthly Environmental compliance report provided by WBDCL. But the above mentioned company has been regularly providing your department with the necessary documents not in accordance with the rule and regulations and has been providing several incorrect information in it's six monthly Environmental compliance report, and in this content it is worth mentioning the following matter as to environmental safeguard.

#### **4. Terms and conditions & Environmental safeguard.**

(ii) From the said companies coal depo to his railway siding regularly coal is being transported in trucks without tarpaulin cover which is very dangerous for the people. We have enclosed the image of the truck carrying the coal without tarpaulin cover for proof.

(iii) The above mentioned company has been regularly pumping out the long-term polluted and abandoned water from it's western block pit to the Eastern and western end of the above mentioned mine through pump. Later the said polluted water is flowing through natural canal and falling in to the Ajay River. As a result the above mentioned water of the River is being polluted to a large extent, and the that water is continuously supplied by public health engineering department of West Bengal Government through pipe line as drinking water, by drinking this polluted water a large number of people of Jamuria block under Paschim Bardhaman district (W.B) are suffering from the serious problem of drinking contaminated water. We have enclosed of the image's of pumping the abandoned water for evidence. We have enclosed herewith the comparative photograph as to provisions and present position of water as to water filled abandoned mines and empty abandoned mines for your kind consideration.

(iv) The road from said companies coal depo to nearest railway siding (14 KM.) there is no divider on the said road which is very dangerous for the common people.

(v) Air quality monitoring stations are not made in the village of Joynagar and it's

surrounding area's, which are located in the core zone of the above mentioned mines.  
(vii) The said coal management companies extracted coal from the mines is regularly crushed by two crusher machines in his coal depo. We have enclosed an image of the presence of the crusher machines located in the depo.

(viii) The said mining company has not installed a wind barrier wall and vertical greenery system and green belt on the said road from the coal depo to railway siding.

(xi) The said coal management company has not provided any training to any person in the village of Joynagar located in the core zone of the above mines for skill development. Moreover the said company has not appointed any person of Joynagar even to any land looser. As a result the people of village Joynagar are suffering from financial crisis. The above coal company has not attempted to help them financially.

(xvii) The village Joynagar located at the core zone of the said mines, every houses of this village are getting cracks and damage due to unlimited blasting in the mines which is very nearest from the said village.

(xviii) The main road from Joynagar to Churulia (Churulia to Bijohnagar Public route) suddenly destroyed by the said coal management company on last week of December 2024 at night without any information. No alternative road has been completely made by the company till now. As a result the common people of the locality are facing huge problem of communication. Now we are mentioning the violation of standards by the said mining company.

## **STANDARD EC CONDITIONS**

### **4.1. (b) Air quality monitoring and preservation**

(iv) The said mining company is using a part of public road (Churulia to Domohani public road & Churulia to Jamuria public road) to transport coal through trucks and transportation of heavy machinery by traller. The road goes through a part of Churulia village and beside the Churulia primary health center which is very dangerous for the locality.

(vi) The said mining company doesn't use any water sprinkler during drill in the entire mines area, As a result a huge dust spread out and pollute the surrounding areas.

**(F) Land Reclamation**

(iv) The former OB dump located in the eastern part of the said mine has already turned into fly ash due to burnt gas. Later, the Management Authority shifted the above dump to another place, causing a large quantity of fly ash to spread through the air in the local area, resulting in severe physical problems for the local residents due to air pollution. In addition, due to the continuous emission of burnt gas in the above mine area, fly ash is continuously being produced, resulting in the pollution of the mine area.

(v) The total top soil has not been stored separately for reclamation and plantation purpose.

(vi) The mining company illegally and forcibly occupied 41.35 acres of grazing land in two ledgers in its east block and converted the plots of the above grazing land into mines, resulting in the disappearance of most of the plots of the following grazing land in the mine. But no alternative grazing land was provided in place of the above grazing land, nor did it take any initiative to manage it. The details of the above grazing land are given below, and we have enclosed the necessary documents as proof thereof.

Mouza	J.L. No.	Khatian	Plot No.	Area (Acre)	Classification (As per Record)
JOYNAGAR	013	01	01	5.39	Grazing Land
JOYNAGAR	013	01	06	7.35	Grazing Land
JOYNAGAR	013	108	15	2.83	Grazing Land
JOYNAGAR	013	108	15/515	0.36	Grazing Land
JOYNAGAR	013	01	19	24.00	Grazing Land
JOYNAGAR	013	108	21	1.42	Grazing Land

**(G) Green Belt**

(II) The 80.000 plantations that the previous mining authority had done till 2014 are now being destroyed on a large scale by the current mining authority by dumping

OB on them. We have enclosed the image of destroying greenbelt. Moreover, the current mining authority has not taken any initiative for new plantations till now.

**(J) Miscellaneous**

**(XII)** The above mining authority is not fully complying with the environmental teams and conditions and the Environmental compliance report (six monthly) that is being submitted to your department in written form regularly is largely not following up the Environmental Protection Act of 1986.

Finally, it is stated that the above mining authority has not taken any initiative for the socio-economic, overall health and communication system of Joynagar village located in the core zone of the mine, in addition, the mining authority is forcibly occupying the abandoned plots of the former coal management company named 'Bengal Jyoti Coal Company' (whose khatian number is 108) located in Joynagar Mouza and using them for road construction (plot no:- 118, 311) We have enclosed documents as proof. Moreover, the said coal management company is re-dumping OB on the former OB dump, as a result of which the height of the OB dump is increasing dangerously and a steep slope is being created there which is very dangerous for the environment and Mankind.

Due to the sporadic dumping of OB on the banks of the nearby 'Ajay' river by the said coal management company, the course of the river is being changed due to the blockage of some parts of the river, which is destroying the balance of the environment.

In view of the facts and circumstances stated above it is crystal clear that the W.B.P.D.C.L. is undertaking mining operation in the said area in utter violation of Acts, Rules, and Government notification prescribed in this regard. The procedure and precautionary measures for safety is not being followed at the least. The people of that locality is being directly suffered, especially the mining operation is a completely agriculture based area has given rise to unemployment and even the minimum food security is at stake, but no alternative procedure for employment generation has been considered at it requires by government policy and the agreement arrived at by the said authority. Due to destruction of the existing road public at large is suffering from communication problem and in this context it is worth to mention that no alternative road has been constructed cutting of greenery mercilessly is causing ecological imbalance and environmental pollution Berating in the open air has been difficult which apartment from daily experience.

The aforesaid illegal, unlawful and wrongful acts and activities on the part of the said authority is continuing and increasing day by day before the nose of the administration which is required to be checked immediately, otherwise, great danger may occur at any time and if it so happened the entire situation will go out of control.

**In the aforesaid facts and circumstances the following points is to be seriously consider by your good office:**

- 1. Proper procedure is maintained for transportation of coal in open truck without plastic cover.**
- 2. Long term polluted and abandoned water of mines is being felled in to the Ajay River causing massive water pollution telling upon the health of health of the public who are forced to drink that contaminated water supplied through pipeline by P.H.E. and other authorities.**
- 3. Public safety is endangered as the road for public use is being used for coal transportation and allied machineries for mining operation for which separate road with divider is to followed.**
- 4. No pollution monitoring station has been established.**
- 5. Greenery is mercilessly destructed in regular basis but no new greenery is planted for keeping ecological balance and for preservation environment pollution, no provision for keeping top soil for future plantation.**
- 6. No effort is taken for checking coal dust in the air after crushing coal.**
- 7. No necessary step is taken for employment training for skill development for local people.**
- 8. Unlimited blasting is affecting the locality.**
- 9. Communication system has been break down due to destruction of public road.**

10. The public is suffering seriously for transportation of coal through a part of public road.
11. No precaution to control the pollution during drill.
12. No adequate arrangement to control the fly ash.
13. The huge quantity of grazing land has been illegally and forcibly occupied.
14. No steps is taken to control the burning gas surrounding the mines area.
15. Illegal filling of Ajoy River by OB is very dangerous for environment.
16. Unlimited height of OB dump is increasing dangerously.
17. Adequate measures are not being taken to reduce the size and depth of the mines.
  
18. The said coal management company is not following the maximum guide lines of ECC, and submitting false compliance report regularly (six month basis)

Therefore, Sir, you are a visionary, philanthropist and a good administrator, so we have submitted this complaint letter to you. In addition, we pray that you and your department will read the essence of our complaint letter and, based on the above complaint, conduct the necessary investigation and verify the truth of the complaint and take appropriate legal action against the above coal management company.

N.B. :-

Enclosed

1. 42 Copies of Photograph
2. Two copies of Google Earth edge photograph
3. Sketch copy of Grazing Land

At, Joynagar, P.O. Birkulti, P.S. Jamuria  
Dist - Paschim Bardhaman,  
Pin - 713334, West Bengal.

Yours faithfully

*Sakshi Gopal Ghosh*

(Sakshi Gopal Ghosh)

*Patit Paban Bauri*

(Patit Paban Bauri)

Date : 01.11.2025

Copy to :

1. Respected,  
Sri Narendra Modi ,  
Hon'ble, Prime Minister, Govt. of India.  
Prime Ministers Office  
South Block Raisina Hill  
New Delhi – 110011

2. Respected,  
Sri G. Kishan Reddy  
Hon'ble Ministry In-Charge  
Ministry of Coal Govt. of India  
Room No. 353A Shastri Bhawan  
Rajender Prasad Marg,  
New Delhi – 110001

3. Respected  
Sri Bhupender Yadav  
Hon'ble Minister in – Charge  
Ministry of Environment  
Forest & Climate Change  
Govt. of India  
Indira Paryavaran Bhawan  
Jorbagh Road  
New Delhi – 110003

4. The Secretary (Coal)  
Ministry of Coal  
Govt. of India  
Shastri Bhawan  
Dr. Rajendra Prasad Marg  
New Delhi – 110001.

5. The Research Officer  
Regional Office  
Eastern Zone,  
Ministry of Environment, Forest & Climate Change  
A-31 Chander Sekharpur  
Bhubaneswar Odisha 751023

6. The Chairperson  
National Green Tribunal  
J69J + F7X, Farid Kot House  
Copernicus Marg  
Near India Gate  
New Delhi, Delhi – 110001

7. The Registrar  
National Green Tribunal  
Eastern Zone Bench  
HFXC + Vrs  
Kadam Pukur Village  
New Town  
Kolkata – 700156.

8. The Chairman Cum Managing Director  
Central Mine Planning & Design  
Institute Ltd. (CMPDI)  
Kanke Road CMPDI Complex Gondwana Place  
Ranchi-834031.

9. The Regional Head  
Central Mine Planning & Design  
Institute Ltd. (CMPDI)  
Region-1  
C.R. Das Road, CMPDI Colony  
Rabindra Nagar  
Asansol  
West Bengal-713304.

10. The Director General & Chief Inspector of Mines (C.I.M.)  
Director General Mines Safety  
(D.G.M.S.)  
Rczr + rqr, Gobindpur Road  
Hirapur, Dhanbad, Jharkhand-826001.

11. The Deputy Director General  
Director General Mines Safety (D.G.M.S.)  
Eastern Zone  
P.O. Sitarampur, Paschim Bardhaman,  
West Bengal – 713359.

12. The Regional Director (Mining)  
Director General Mine Safety  
(D.G.M.S.)  
Region-III  
P.O. Sitarampur, Paschim Bardhaman  
West Bengal-713359.

13. The Member Secretary  
Central Ground Water Authority  
Ministry of Water Resources  
Govt. of India  
CSMRS Campus, Palme Merg  
Haur Khas  
New Delhi – 110016.

14. The Secretary  
Department of Environment  
& Forest Govt. of W.B.  
Secretariat  
Bikash Bhawan DF Block  
Sector-1, Bidhan Nagar  
Kolkata, WB -700 064.

15. The Regional Director  
Central Ground Water Authority  
Eastern Region  
Bhujalika CP Block Sector – V  
Bidhan Nagar, Kolkata, West Bengal – 700 091.

16. The Member Secretary  
West Bengal State Pollution Board  
Paribesh Bhawan, 10A, Block 1A  
Sector-III, Salt Lake City,  
Kolkata, West Bengal-700098

17. The District Collector,  
Paschim Bardhaman,  
ADDA Administrative Building  
Kanyapur, P.O. Ramkrishna Mission  
Paschim Bardhaman, W.B.-713304

18. The Director (Mines)  
West Bengal Power Development Corporation Limited  
(WB PDCL)  
Bidyut Unnayan Bhawan, LA Block,  
Sector-III,  
Bidhan Nagar  
Kolkata, West Bengal – 700 106.

19. The Agent / Project Officer/  
Project Incharge  
Tara East & Tara West Coal Mine  
Under West Bengal Power Development Corporation Limited  
(WBPDCCL)  
Chinchuribil, P.O. Churulia.  
P.S. Jamuria, Paschim Bardhaman  
West Bengal-713334.

20. The Mines Manager / Project Manager  
Tara East & Tara West Coal Mine  
Under West Bengal Power Development Corporation Limited  
(WBPDCCL)  
Chinchurbi, P.O. Churulia.  
P.S. Jamuria, Paschim Bardhaman  
West Bengal-713334.

21. The Commissioner of Police  
Asansol Durgapur Police Commissionerate  
Asansol West Bengal  
Pin – 713304.

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# THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

(A Government of West Bengal Enterprise)

Corporate Identity No. : U40104WB19058EC030154

: Registered & Corporate Office :

'Bidyut Unnayan Bhavan', Plot No. 3/C, LA-Block, Sector III, Bidhannagar, Kolkata - 700 106

• Phone : (033) 2339-3200 / 3300 • Fax : (033) 2339-3186 / 2339-3286 / 2339-3197

• Website : www.wbpdcl.co.in

WBPDCCL

Ref. No.: WBPDCCL/Agent/Tara/2024/12/01

Date: 02.12.2024

To,  
The Research Officer,  
Ministry of Environment, Forest & Climate Change,  
Regional Office (EZ)  
A/3, Chandrashekharpur,  
Bhubneswar-751023

**Sub.: Six monthly compliance report of Environmental Clearance (EC) No. J-11015/22/1996- IA- II (M) dated 26.11.2019 of Tara (East) & Tara (West) Coal Mine.**

Sir,

Enclosed please find the six monthly Compliance report of Environmental Clearance (EC) No. J-11015/22/1996-IA. II (M) dated 26.11.2019 of Tara (East) & Tara (West) Coal Mine for the period of 01.04.2024 to 30.09.2024 for Tara (East) & Tara (West) Coal Mine of WBPDCCL, having peak capacity of 4 MTPA and project area of 937.44 Ha.

Sl. No.	Item	Status
1.	Name & Address of unit head/project manager with phone No./Mobile no./Fax No.	<b>Project Manager</b> Shri. Suvankar Bain Mines Manager, Tara (East) & Tara (West) Coal Mine Mobile No. +91-7384085618
2.	Name & Address of Project in charge with phone No./Mobile no./Fax No.	<b>Project In-Charge</b> Shri. Sanjeev Kumar Agent/ Project Officer, Tara (East) & Tara (West) Coal Mine Mobile No. +91-94075 60030
3.	Present Status of the project: Date of commencement of construction work along with quantum of work completed/date of operation	After obtaining the mine opening permission on 03.03.2023, the mine was re-opened on 17.04.2023. Overburden (OB) removal & coal production was in process up to 30.09.2024 and continued.

Thanking You,

**Enclosure:** Compliance Report with Annexures.

Yours faithfully,

(Sanjeev Kumar)

Tara Agent/Project Officer  
Tara (East) & Tara (West) Coal Mine  
WBPDCCL

**Copy to:**

1. Member Secretary, WBPCB, Kolkata
2. Regional Officer, WBPCB, Durgapur

Bardoli Thermal Power Station  
GM - (033) 2864 6309  
E-mail : gmblps@wbpdcl.co.in  
Fax : 2864 6164

Santalidih Thermal Power Station  
GM - (03251) 269 227 / 250 / 311  
E-mail : gmstps@wbpdcl.co.in  
Fax : 269 217 337 / 269 437

Kolaghat Thermal Power Station  
GM - (03229) 231 110  
E-mail : gmktps@wbpdcl.co.in  
Fax : 231 220

Balrawar Thermal Power Station  
GM - (03402) 220 201  
E-mail : gmbktp@wbpdcl.co.in  
Fax : 220 214 226 228

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>4. TERMS AND CONDITIONS &amp; ENVIRONMENTAL SAFEGUARD</b>		
<b>Sl No</b>	<b>Conditions</b>	<b>Compliance</b>
(i)	The project proponent shall obtain Consent to establish from the State Pollution Control Boards for the proposed peak capacity of 4 MTPA prior to commencement of the increased production.	Consent to Establish has been obtained from West Bengal Pollution Control Board. <b>Copy Enclosed as Annexure 1.</b>
(ii)	Transportation of coal from face to Coal heap shall be carried out by truck. Further, the coal transportation from Coal heap to Coal Handling Plant shall be carried out through covered trucks.	Trucks have been deployed for coal transportation from mines to nearest siding. Trucks are being optimally loaded and covered by tarpaulin during transportation.
(iii)	Treatment / Neutralization of water after necessary chemical analysis from two pits before disposal/dewatering of pits in streams shall be done.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop etc.
(iv)	The road widening wherever necessary shall be undertaken connecting Bhanora Railway Siding to the site (14km) upto 8 m with 1 m divider before starting of the coal transportation. Mitigative measures as submitted during the appraisal at EAC shall be done.	The Survey of the said road (14 km) has been completed for widening with divider wherever necessary. The mitigative measure as per our submission will be adopted after commissioning the coal transportation.
(v)	Pollution mitigation measures for village Churulia and Joynagar or any other villages coming in core zone as submitted shall be implemented.	The mine has two monitoring stations for monitoring and analysis of ambient air quality. Monitoring of noise level, soil quality, surface and ground water quality is being carried out on regular basis from NABL accredited laboratory. <b>Please refer Annexure 7.</b>
(vi)	Key mitigation measures with respect to provisioning ecosystem services having critical, moderate, major significance and its impact shall be implemented.	WBPDC has been implemented the key mitigation measures as envisaged in EIA/EMP report.
(vii)	To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers	There is no crusher and In-pit belt conveyor. Adequate water spraying system through mist type water sprinklers has been adopted to prevent generation and suppression of dust.
(viii)	Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which	Mitigating measures for generation & propagation of dust has already been taken up by engaging water sprinkler in haul road. Adequate water spraying system through mist type water sprinklers has been adopted

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>4. TERMS AND CONDITIONS &amp; ENVIRONMENTAL SAFEGUARD</b>		
<b>Sl No</b>	<b>Conditions</b>	<b>Compliance</b>
	would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at railway siding, etc.	to prevent generation and suppression of dust in the railway siding and coal transport road. Adequate wind barrier wall and vertical greenery system, green belt etc will be provided as per requirement.
(ix)	The company shall obtain approval of CGWA for use of groundwater for mining operations at its enhanced capacity of 4 MTPA.	Necessary permission has been obtained from State Water investigation Directorate (SWID), Govt. of West Bengal Refer <b>Annexure 2.</b>
(x)	Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.	PPE has been issued to all the employees working in the mines. Till now 516 no of IME has been conducted.
(xi)	Persons of nearby villages shall be given training on livelihood and skill development to make them employable.	Employment has been awarded mostly to the localities after induction of necessary training.
(xii)	To ensure health and welfare of nearby villages, regular medical camps shall be organized at least once in six months.	Noted for compliance.
(xiii)	Thick green belt of adequate width at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution.	80000 number of plantation is already done by the Prior allottee till 2014. Further, greenbelt formation of adequate width will be done at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution.
(xiv)	Efforts shall be made for utilizing alternate sources of surface water, abandoned mines or else whatsoever and thus minimizing the dependability on a single source.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop.
(xv)	A third party assessment of EC compliance shall be undertaken once in three years through agency like ICFRI/NEERI/IIT or any other expert agency identified by the Ministry.	Noted for compliance.
(xvi)	CSR and CER activity should include action plan for health impacts and its mitigation measures	Will be done as per the norms of the company abiding by the Govt. Guideline.
(xvii)	Control blasting shall be conducted to avoid effects of blasting on villages in the core zone as the mining progress.	Blasting operation has been conducted as per the terms and condition issued by the DGMS in the blasting permissions issued by them. The recommendation of the Scientific Agency, conducted by CIMFR, Dhanbad is

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

4. TERMS AND CONDITIONS & ENVIRONMENTAL SAFEGUARD		
Sl No	Conditions	Compliance
		being strictly followed.
(xviii)	Permission for diversion of Churulia-Joynagar Village Road from authorized regulatory authority and provide alternate/suitable road to proposed diversion.	Diversion of Churulia-Joynagar Village Road is under progress.
(xix)	Measures to control dust pollution and stability shall be provided to 4 existing OB dumps within the mining lease covering 96.21 Ha of the land which is proposed to be re-handled after 12 <sup>th</sup> year of mining.	To monitor the stability of the slope a scientific study has been conducted by CIMFR, Dhanbad. The necessary measures as suggested is been followed. Regular water sprinkling is being done for dust suppression.

STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
<b>4.1 (a) Statutory compliance</b>		
(i)	The project proponent shall obtain forest clearance under the provisions of Forest diversion of forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Not Applicable as there is no Forest Land within the coal block boundary.
(ii)	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable in respect of above.
(iii)	The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-1 species in the study area).	There is no Schedule-I species in the core and Buffer zone. Hence, Not applicable in respect of above.
(iv)	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/Committee.	Consent to Establish and Consent to Operate obtained from West Bengal Pollution Control Board. <b>Copy Enclosed as Annexure 1 &amp; 3.</b>
(v)	The project proponent shall obtain the necessary permission from the Central Ground Water Authority.	Necessary permission has been obtained from State Water Investigation Directorate (SWID), Govt. of West Bengal.

  
Agent

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
		<b>Refer Annexure 2.</b>
(vi)	Solid / hazardous waste generated in the mines needs to be addressed in accordance to the solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016.	Noted for compliance.
<b>4.1 (b) Air quality monitoring and preservation</b>		
(i)	Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.	Noted for compliance.
(ii)	The Ambient Air Quality Monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742(E) dated 25 <sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.	The mine has two monitoring stations for monitoring and analysis of ambient air quality. Quarterly monitoring has been done and Reports are regularly submitted to the concerned authority. <b>Please refer Annexure 7.</b>
(iii)	Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM <sub>10</sub> /PM <sub>2.5</sub> ) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.	Trucks have been deployed for coal transportation from mines to nearest siding. Trucks are being optimally loaded and covered by tarpaulin during transportation. Adequate water spraying system through mist type water sprinklers has been adopted to prevent generation and suppression of dust in the railway siding and coal transport road. Regular monitoring of Ambient Air Quality has been done and the results are under

  
Agent

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDCCL)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
		permissible limit.
(iv)	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.	The coal evacuation route as proposed in Approved Mining Plan is not passing through any villages.
(v)	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centers.	Complied with.
(vi)	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	Water has been sprayed through water sprinkler and Fog cannon all along the haul road, transportation road, Coal stockyard and during different mining operation. Wet drilling for blasting is being done for minimizing the dust generation. Two numbers of Fog cannon has been installed at coal stockyard and five numbers of water sprinkler of 20 KL are used for dust suppression. Trucks are being optimally loaded and covered by tarpaulin during transportation.
(vii)	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.	Not applicable.
<b>4.1 (c) Water quality monitoring and preservation</b>		
(i)	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25 <sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop etc.
(ii)	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable	The real time data so generated would be uploaded on company

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
	location. The circular No. J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.	website. Digital board showing ambient air quality real time monitoring data at entry and exit gate of mine lease area for public display will be installed.
(iii)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.	Monitoring of groundwater quality has been done quarterly. Monitoring of ground water level is being done. The ground water quality has been monitored once a year, and the data thus collected had been submitted to MOEF&CC/RO.
(iv)	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	There is no river within mining lease area of the Coal Mines.
(v)	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.	No ground water is being used for mining purpose. Rainwater will be used for conservation and augmentation of groundwater resources through recharge pits.
(vi)	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilized for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the	Construction of catch drain and garland drain of adequate dimension in commensurate with the past rainfall data has been done to prevent runoff water flow. Drains and ponds have been de-silted onset of monsoon and post monsoon period. Adequate sump capacity has been created in the mine pit. Water collected in the sump is being solely used for prevent generation and suppression of dust and greenbelt development.

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	dump and adjacent field/habitation/water bodies.	
(vii)	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).	Monitoring of ground water level is being done.
(viii)	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP/STP needs to be provided.	There is no CHP. However, Oil and Grease Trapper is installed in Workshop area. Septic Tank has been provided at workers colony to treat domestic/sewage water.
(ix)	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop etc.
(x)	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Govt Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, has been prepared as per approved mining plan and implemented by the project proponent.
(xi)	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine upto a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/water resource department in the state government.	There is Approved Mine Closure Plan for this particular mine. However, a riverine /riparian ecosystem conservation and management plan will be prepared and implemented in consultation with the irrigation / water resource department in the state government.
<b>4.1 (d) Noise and vibration monitoring and prevention</b>		
(i)	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work	PPE has been issued to all the employees engaged in mining

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.	operation.
(ii)	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	Blasting operation is been conducted as per the terms and condition issued by the DGMS in the blasting permissions issued by them. The recommendation of the Scientific Agency, conducted by CIMFR, Dhanbad is being strictly followed.
(iii)	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise level monitoring has been done on quarterly basis and analysis report had been submitted to the Ministry/RO.
<b>4.1 (e) Mining Plan</b>		
(i)	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.	Mining Operation is being carried as per Mines Act' 1952, CMR' 2017, rules and circulars etc.
(ii)	Mining shall be carried out as per the approved mining plan(including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety(DGMS).	Mining Operation is being carried out as per Approved Mining Plan and Mine Closure Plan abiding by mining laws and DGMS circulars.
(iii)	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.	Not Applicable as there is no Forest Land within the coal block boundary.
(iv)	Efforts shall be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.	Noted for compliance.
<b>4.1 (f) Land reclamation</b>		
(i)	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey will be carried out and

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDCCL)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	Environment, Forest and Climate Change (MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office(RO).	submitted to MOEF&CC/Regional Office (RO).
(ii)	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/ forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for preparation of Mine Closure Plan issued by the Ministry of Coal dated 27 <sup>th</sup> August, 2009 and subsequent amendments.	Mining Operation including excavation, backfilling, external OB dumping, top soil dumping and afforestation has been carried out as per Approved Mine Plan and Mine Closure Plan.
(iii)	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-à-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.	Mining Operation including excavation, backfilling, external OB dumping, top soil dumping and afforestation has been carried out as per Approved Mining Plan and Mine Closure Plan. Progressive compliance status vis-a-vis the post mining land use pattern will be submitted to the MOEFCC/RO.
(iv)	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3 <sup>rd</sup> November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	There is no generation of fly ash.
(v)	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled	Top soil has been stored separately. The top soil is being used for reclamation and plantation purpose in the final dump. Active dump will be stabilised with native plants. The void is being backfilled as per Approved Mine Closure

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.	Plan. Periodic compliance is being submitted to Ministry of Environment, Forest and Climate Change/ Regional Office.
(vi)	The Project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.	There is no grazing land involved in the project.
<b>4.1 (g) Green Belt</b>		
(i)	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and wildlife Department.	There is no endangered / endemic flora and fauna in core and buffer zone.
(ii)	Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.	80000 number of plantation is already done by the Prior allottee till 2014. Further Plantation and greenbelt formation of adequate width will be done in successive year and after completion of in pit dumping in stages for minimizing and arresting the dust particles.
<b>4.1 (h) Public hearing and Human health issues</b>		
(i)	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.	It is being followed as per standard laid down by DGMS.
(ii)	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing	IME and PME has also been conducted as per Mines Rule 1955. Till now 516 no of IME has been conducted.

  
Agent

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	impairment, if any, as amended time to time.	
(iii)	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.	All the workers have been provided with PPE i.e. safety shoe, radium jacket, helmet, dust respirator, goggles etc. as per Reg. 240, 241, 242 of CMR' 2017.
(iv)	Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks / measures as per the action plan submitted with budgetary provisions during the public hearing. Land out sees shall be compensated as per the norms laid down in the R&R policy of the company / State Government/Central Government, as applicable.	Noted for compliance.
(v)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No. Z-11013/5712014-IA. II(M) dated 29 <sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.	Noted for compliance
<b>4.1 (i) Corporate Environment Responsibility</b>		
(i)	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1 <sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.	Noted for compliance
(ii)	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.	A well laid down environmental policy exists. Noted for compliance.
(iii)	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization	Environmental management has been established by WBPDC headed by qualified Environment Engineer and same is being monitored by them. Please refer <b>Annexure 6</b> .

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
(iv)	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	Noted for compliance
(v)	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Noted for compliance
<b>4.1 (J) Miscellaneous</b>		
(i)	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied. <b>Copy of the Advertisement is enclosed as Annexure 4A &amp; Annexure 4B.</b>
(ii)	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied. <b>Copy enclosed as Annexure 5A to 5K.</b>
(iii)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	The status of compliance of the stipulated environment clearance conditions, including results of monitored data is being uploaded and updated the same on half-yearly basis.
(iv)	The project proponent shall monitor the criteria pollutants level namely; PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> (ambient levels) or critical sectorial parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	The mine has 2 monitoring stations in core zones and as well as buffer zones for monitoring and analysis of ambient air quality. Continuous ambient air quality monitoring stations will be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB.

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

STANDARD EC CONDITIONS		
SI No.	Conditions	Compliance
(v)	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Half-yearly compliance report of Environmental Clearance is being submitted after every six month of time period.
(vi)	The project proponent shall follow the mitigation measures provide in this Ministry's OM No. Z-11013/571/2014-IA.II(M) dated 29 <sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.	Noted for compliance
(vii)	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Environmental statement for each financial year is being submitted.
(viii)	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.	Compiled with.
(ix)	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Complied with.
(x)	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	It is ensured to all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
(xi)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.	Noted for compliance.
(xii)	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted for compliance.
(xiii)	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted.

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDCL)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.04.2024 – 30.09.2024**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
(xiv)	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted.
(xv)	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Noted.
(xvi)	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Noted.

  
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Tara (E & W) Coal Mine  
WBPDCL



WBPDCCL

# THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED

(A Government of West Bengal Enterprise)

Corporate Identity No. : U40104WB190586CC039154

: Registered & Corporate Office :

'Bidyut Unnayan Bhawan', Plot No. 3/C, LA-Block, Sector III, Bidhannagar, Kolkata - 700 106

• Phone : (033) 2339-3200 / 3386 • Fax : (033) 2339-3186 / 2339-3286 / 2339-3197

• Website : www.wbpdcl.co.in

Ref. No.: WBPDCCL/TARA/AGENT/2025/05/20

Date: 30.05.2025

To  
The Research Officer,  
Ministry of Environment, Forest & Climate Change,  
Regional Office (EZ)  
A/3, Chandrashekharpur,  
Bhubneswar-751023

**Sub.: Six monthly compliance report of Environmental Clearance (EC) No. J-11015/22/1996- IA. II (M) dated 26.11.2019 of Tara (East) & Tara (West) Coal Mine.**

Sir,

Enclosed please find the six monthly Compliance report of Environmental Clearance (EC) No. J-11015/22/1996-IA. II (M) dated 26.11.2019 of Tara (East) & Tara (West) Coal Mine for the period of 01.10.2024 to 31.03.2025 for Tara (East) & Tara (West) Coal Mine of WBPDCCL, having peak capacity of 4 MTPA and project area of 937.44 Ha.

Sl. No.	Item	Status
1.	Name & Address of unit head/project manager with phone No./Mobile no./Fax No.	<b>Project Manager</b> Shri Suvankar Bain Mines Manager, Tara (East) & Tara (West) Coal Mine Mail: managertaraenw@wbpdcl.co.in
2.	Name & Address of Project in charge with phone No./Mobile no./Fax No.	<b>Project In-Charge</b> Shri Sanjeev Kumar Agent/ Project Officer, Tara (East) & Tara (West) Coal Mine Mail: agenttaraenw@gmail.com
3.	Present Status of the project: Date of commencement of construction work along with quantum of work completed/date of operation	After obtaining the mine opening permission on 17.04.2023, the mine was re-opened on 17.04.2023. Overburden (OB) removal & coal production was in process up to 31.03.2025 and continued.

Thanking You,

**Enclosure:** Compliance Report with Annexures.

Yours faithfully,

Agent/ Project Officer  
Tara (East) & Tara (West) Coal Mine

**Copy to:**

1. Member Secretary, WBPCB, Kolkata
2. Regional Officer, WBPCB, Durgapur

Bardoli Thermal Power Station  
GM - (033) 2684 6369  
E-mail : gmbtps@wbpdcl.co.in  
Fax : 2684 6151

Santalidin Thermal Power Station  
GM - (03251) 260 227 / 260 / 341  
E-mail : gmsips@wbpdcl.co.in  
Fax : 260 247. PBX : 260 157

Kolaghat Thermal Power Station  
GM - (03220) 231 110  
E-mail : gmktps@wbpdcl.co.in  
Fax : 231 230

Balrampur Thermal Power Station  
GM - (03482) 220 201  
E-mail : gmbktp@wbpdcl.co.in  
Fax : 220 216 220 346

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

**4. TERMS AND CONDITIONS & ENVIRONMENTAL SAFEGUARD**

SI No	Conditions	Compliance
(i)	The project proponent shall obtain Consent to establish from the State Pollution Control Boards for the proposed peak capacity of 4 MTPA prior to commencement of the increased production.	Consent to Establish (CTE) for the proposed peak capacity of 4 MTPA has been obtained from the West Bengal Pollution Control Board (WBPCB) <b>Copy Enclosed as Annexure 1.</b>
(ii)	Transportation of coal from face to Coal heap shall be carried out by truck. Further, the coal transportation from Coal heap to Coal Handling Plant shall be carried out through covered trucks.	Trucks have been deployed for transportation of coal from the mine face to the nearest siding. All trucks are optimally loaded and covered with tarpaulin during transit to mitigate dust pollution and ensure compliance with environmental safeguards.
(iii)	Treatment / Neutralization of water after necessary chemical analysis from two pits before disposal/dewatering of pits in streams shall be done.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop etc.
(iv)	The road widening wherever necessary shall be undertaken connecting Bhanora Railway Siding to the site (14km) up-to 8 m with 1 m divider before starting of the coal transportation. Mitigative measures as submitted during the appraisal at EAC shall be done.	The Survey of the said road (14 km) has been completed for widening with divider wherever necessary. The mitigative measure as per our submission will be adopted after commissioning the coal transportation.
(v)	Pollution mitigation measures for village Churulia and Joynagar or any other villages coming in core zone as submitted shall be implemented.	The mine has two monitoring stations for monitoring and analysis of ambient air quality. Monitoring of noise level, soil quality, surface and ground water quality is being carried out on regular basis from NABL accredited laboratory. <b>Please refer Annexure 7.</b>
(vi)	Key mitigation measures with respect to provisioning ecosystem services having critical, moderate, major significance and its impact shall be implemented.	WBPDC has been implemented the key mitigation measures as envisaged in EIA/EMP report.
(vii)	To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers	There is no crusher and In-pit belt conveyor. Adequate water spraying system through mist type water sprinklers has been adopted to prevent generation and suppression of dust.

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**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

**4. TERMS AND CONDITIONS & ENVIRONMENTAL SAFEGUARD**

Sl No	Conditions	Compliance
(viii)	Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at railway siding, etc.	Mitigating measures for generation & propagation of dust has already been taken up by engaging water sprinkler in haul road. Adequate water spraying system through mist type water sprinklers has been adopted to prevent generation and suppression of dust in the railway siding and coal transport road. Adequate wind barrier wall and vertical greenery system, green belt etc. will be provided as per requirement.
(ix)	The company shall obtain approval of CGWA for use of groundwater for mining operations at its enhanced capacity of 4 MTPA.	Necessary permission has been obtained from State Water investigation Directorate (SWID), Govt. of West Bengal. Refer <b>Annexure 2</b> .
(x)	Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.	Continuous monitoring of occupational safety and health parameters is being undertaken at the mine. Personal Protective Equipment (PPE) such as safety shoes, helmets, dust respirators, goggles, and reflective jackets have been issued to all employees and contract workers engaged in mining operations in accordance with CMR, 2017. Additionally, Initial Medical Examinations (IME) have been conducted for 1073 personnel so far, and further IME and Periodical Medical Examinations (PME) are scheduled as per statutory norms.
(xi)	Persons of nearby villages shall be given training on livelihood and skill development to make them employable.	Employment has been awarded mostly to the localities after induction of necessary training.
(xii)	To ensure health and welfare of nearby villages, regular medical camps shall be organized at least once in six months.	Noted for compliance.
(xiii)	Thick green belt of adequate width at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution.	Approximately 80,000 plantations were undertaken by the prior allottee till 2014 as part of the initial greenbelt development. WBPDC has planned further development of a thick greenbelt of adequate width along the final boundary, particularly in the downwind direction of the project site, to serve as a natural barrier for dust

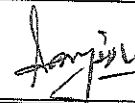
**Tara (East) & Tara (West) Coal Mine**  
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4. TERMS AND CONDITIONS & ENVIRONMENTAL SAFEGUARD		
Sl No	Conditions	Compliance
		suppression. This greenbelt will be developed in a phased manner, using native and dust-tolerant species, in consultation with local forest/agricultural departments, and aligned with the operational progress of the mine.
(xiv)	Efforts shall be made for utilizing alternate sources of surface water, abandoned mines or else whatsoever and thus minimizing the dependability on a single source.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop.
(xv)	A third party assessment of EC compliance shall be undertaken once in three years through agency like ICFRI/NEERI/IIT or any other expert agency identified by the Ministry.	Noted for compliance.
(xvi)	CSR and CER activity should include action plan for health impacts and its mitigation measures	CSR and CER activities are being planned and implemented in accordance with applicable Government guidelines and WBPDC's internal policies. Specific attention is being given to addressing health-related concerns of the local population.
(xvii)	Control blasting shall be conducted to avoid effects of blasting on villages in the core zone as the mining progress.	Blasting operation has been conducted as per the terms and condition issued by the DGMS in the blasting permissions issued by them. The recommendation of the Scientific Agency, conducted by CIMFR, Dhanbad is being strictly followed.
(xviii)	Permission for diversion of Churulia-Joynagar Village Road from authorized regulatory authority and provide alternate/suitable road to proposed diversion.	Diversion of Churulia-Joynagar Village Road is under progress.
(xix)	Measures to control dust pollution and stability shall be provided to 4 existing OB dumps within the mining lease covering 96.21 Ha of the land which is proposed to be re-handled after 12 <sup>th</sup> year of mining.	A scientific study on slope stability has been conducted by CIMFR, Dhanbad, and the recommendations provided in the study report are being strictly followed to ensure structural safety of the Overburden (OB) dumps. In addition, regular water sprinkling is being carried out along haul roads, OB dump areas, and other dust-prone locations to control fugitive dust emissions

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**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDCCL)**  
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**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
<b>4.1 (a) Statutory compliance</b>		
(i)	The project proponent shall obtain forest clearance under the provisions of Forest diversion of forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Not applicable, as there is no forest land within the coal block boundary.
(ii)	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable, as there are no protected areas, wildlife sanctuaries, or eco-sensitive zones within the project's core or buffer zone. Hence, clearance from the National Board for Wildlife (NBWL) is not required for this project as per the applicable statutory provisions.
(iii)	The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-1 species in the study area).	Not applicable, as no Schedule-I species have been recorded in the core or buffer zone of the project area based on the Environmental Impact Assessment (EIA) study. Therefore, preparation and implementation of a Site-Specific Conservation Plan / Wildlife Management Plan, as well as approval from the Chief Wildlife Warden, is not required for this project under current statutory provisions.
(iv)	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/Committee.	Consent to Establish (CTE) and Consent to Operate (CTO) have been duly obtained from the West Bengal Pollution Control Board (WBPCB) in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copies of the consent letters are enclosed as <b>Annexure 1 (CTE)</b>



**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
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**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance and Annexure 3 (CTO) for reference.</b>
(v)	The project proponent shall obtain the necessary permission from the Central Ground Water Authority.	Necessary permission for groundwater abstraction has been obtained from the State Water Investigation Directorate (SWID), Government of West Bengal <b>Refer Annexure 2.</b>
(vi)	Solid / hazardous waste generated in the mines needs to be addressed in accordance to the solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016.	Noted for compliance.
<b>4.1 (b) Air quality monitoring and preservation</b>		
(i)	Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc. to be carried out at least once in six months.	Two ambient air quality monitoring stations have been established. Installation of continuous online monitoring stations is under consideration in consultation with WBPCB. Heavy metal monitoring will be carried out semi-annually as per norms
(ii)	The Ambient Air Quality Monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742(E) dated 25 <sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.	The mine has two monitoring stations for monitoring and analysis of ambient air quality. Ambient air quality monitoring has been done and Reports are regularly submitted to the concerned authority. <b>Please refer Annexure 7.</b>
(iii)	Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc. shall be carried out in critical areas prone to air pollution (with higher values of PM <sub>10</sub> /PM <sub>2.5</sub> ) such as haul road, loading/unloading and transfer points. Fugitive dust	Trucks have been deployed for coal transportation from the mine to the nearest railway siding. All trucks are optimally loaded and fully covered with tarpaulin to mitigate fugitive

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<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.	dust emissions during transportation. To further mitigate dust generation, adequate water spraying systems, including mist-type sprinklers, have been installed and are operational along coal transport roads and at the railway siding. Ambient Air Quality is being regularly monitored at designated locations, and all observed parameters have remained within the permissible limits prescribed by CPCB.
(iv)	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.	The coal evacuation route as proposed in Approved Mining Plan is not passing through any villages.
(v)	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centers.	Complied with.
(vi)	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	Water has been sprayed through water sprinkler and Fog cannon all along the haul road, transportation road, Coal stockyard and during different mining operation. Wet drilling for blasting is being done for minimizing the dust generation. Two numbers of Fog cannon has been installed at coal stockyard and five numbers of water sprinkler of 20 KL are used for dust suppression within mines and 2 number of water sprinkler of 12 KL are used at transportation road. Trucks are being optimally loaded and

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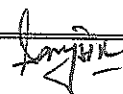
STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
		covered by tarpaulin during transportation.
(vii)	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.	Not applicable.
<b>4.1 (c) Water quality monitoring and preservation</b>		
(i)	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25 <sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board.	Mine water is being used 100% for the purpose of water spraying in haul road, transport road, coal stockyard, plantation, and workshop etc. Installation of ETP of 100 m <sup>3</sup> /Hr is in progress. Please refer Annexure 8
(ii)	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27 <sup>th</sup> May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.	The real time data so generated would be uploaded on company website. Digital board showing ambient air quality real time monitoring data at entry and exit gate of mine lease area for public display will be installed.
(iii)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.	Monitoring of groundwater quality has been done quarterly. Monitoring of ground water level is being done. The ground water quality has been monitored once a year, and the data thus collected had been submitted to MOEF&CC/RO.
(iv)	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	There is no river within mining lease area of the Coal Mines.
(v)	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.	No ground water is being used for mining purpose. Rainwater will be used for conservation and augmentation of groundwater resources through recharge pits.

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STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
(vi)	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilized for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.	Construction of catch drain and garland drain of adequate dimension in commensurate with the past rainfall data has been done to prevent runoff water flow. Drains and ponds have been de-silted onset of monsoon and post monsoon period. Adequate sump capacity has been created in the mine pit. Water collected in the sump is being solely used for prevent generation and suppression of dust and greenbelt development.
(vii)	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).	Monitoring of ground water level is being done.
(viii)	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP/STP needs to be provided.	There is no Coal Handling Plant (CHP) currently operational at the project site. However, to ensure proper treatment of industrial wastewater, an oil and grease trap has been installed in the workshop area to manage and treat oily effluents effectively. Installation of ETP of 100 m <sup>3</sup> /Hr is in progress. For domestic sewage, a septic tank system has been constructed at the workers' colony, ensuring treatment and disposal in compliance with environmental norms.
(ix)	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area,	Mine water is being used 100% for the purpose of water spraying

**Tara (East) & Tara (West) Coal Mine**  
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**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	in haul road, transport road, coal stockyard, plantation, and workshop etc.
(x)	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Govt Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.	A comprehensive surface drainage and surface water conservation plan covering the area of influence, including any nearby rivers, rivulets, ponds, or lakes, has been prepared in accordance with the approved Mining Plan and is being systematically implemented by the project proponent to ensure effective water management and environmental compliance.
(xi)	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine upto a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/water resource department in the state government.	An Approved Mine Closure Plan is already in place for this project. However, a riverine/riparian ecosystem conservation and management plan will be formulated and implemented in consultation with the State Irrigation and Water Resources Department, to ensure protection and sustainability of the surrounding aquatic and riparian environments.
<b>4.1 (d) Noise and vibration monitoring and prevention</b>		
(i)	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc. shall be provided with personal protective equipment's (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness Programme for users to be conducted. Progress in usage of such accessories to be monitored.	Personal Protective Equipment (PPE) has been issued to all employees engaged in mining operations, in accordance with applicable safety regulations to ensure a safe working environment.
(ii)	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	Blasting operations are being carried out in strict accordance with the terms and conditions prescribed by the Directorate General of Mines Safety



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<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
		(DGMS), as outlined in the blasting permissions issued. Additionally, the recommendations provided by the scientific study conducted by CIMFR, Dhanbad, are being meticulously followed to ensure safety and regulatory compliance.
(iii)	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise level monitoring is being conducted and the analysis reports are regularly submitted to the Ministry of Environment, Forest and Climate Change (MoEF&CC) and its Regional Office in accordance with the stipulated compliance requirements.
<b>4.1 (e) Mining Plan</b>		
(i)	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.	Mining operations are being conducted in strict compliance with the Mines Act, 1952, the Coal Mines Regulations (CMR), 2017, and all applicable rules, circulars, and directives issued by the competent authorities.
(ii)	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).	Mining Operation is being carried out as per Approved Mining Plan and Mine Closure Plan abiding by mining laws and DGMS circulars.
(iii)	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.	Not Applicable as there is no Forest Land within the coal block boundary.
(iv)	Efforts shall be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.	Efforts toward energy conservation and renewable energy integration are under planning and will be implemented in a phased manner as the project advances operationally.
<b>4.1 (f) Land reclamation</b>		

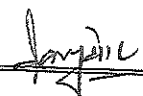
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**Tara (East) & Tara (West) Coal Mine**  
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**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
(i)	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change (MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office(RO).	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey will be carried out and submitted to MOEF&CC/ Regional Office (RO).
(ii)	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/ forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for preparation of Mine Closure Plan issued by the Ministry of Coal dated 27 <sup>th</sup> August, 2009 and subsequent amendments.	Mining Operation including excavation, backfilling, external OB dumping, top soil dumping and afforestation has been carried out as per Approved Mine Plan and Mine Closure Plan.
(iii)	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-à-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.	Mining Operation including excavation, backfilling, external OB dumping, top soil dumping and afforestation has been carried out as per Approved Mining Plan and Mine Closure Plan. Progressive compliance status vis-a-vis the post mining land use pattern will be submitted to the MOEFCC/RO.
(iv)	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3 <sup>rd</sup> November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	There is currently no generation of fly ash or gypsum from Flue Gas Desulfurization (FGD) associated with the mining operations. Furthermore, the approved Mine Plan does not contain any provision for the use of fly ash or FGD gypsum for backfilling or external overburden dumping. In the event of any future amendment to the Mine Plan or availability of such materials, WBPDC shall consider their utilization in compliance with

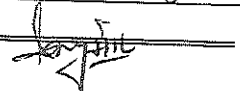
**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
Sl No.	Conditions	Compliance
		the Fly Ash Notification, 2009 (as amended), and submit necessary reports to the Regional Office of MoEF&CC, CPCB, and SPCB as applicable.
(v)	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface runoff. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.	Topsoil has been separately stored at designated locations as per the approved Mine Plan and is being progressively utilized for reclamation and plantation over the final dump areas. The active overburden dumps are being stabilized using native plant species to prevent erosion and support ecological restoration. The excavated voids are being systematically backfilled in accordance with the Approved Mine Closure Plan, and periodic compliance reports are being submitted to the Ministry of Environment, Forest and Climate Change (MoEF&CC) and its Regional Office.
(vi)	The Project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.	Not applicable, as there is no grazing land involved within the project area. Hence, provisions related to alternate arrangements for livestock grazing are not attracted in this case.
<b>4.1 (g) Green Belt</b>		
(i)	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and wildlife Department.	No endangered or endemic flora and fauna have been identified within the core or buffer zones of the project area, as confirmed by the baseline study conducted during the Environmental Impact Assessment (EIA). Accordingly, specific conservation measures under



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**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
Sl No.	Conditions	Compliance
		this clause are not applicable at present.
(ii)	Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.	Approximately 80,000 plantations were carried out by the prior allottee up to the year 2014 as part of the initial afforestation and greenbelt development efforts. Further plantation and development of greenbelts of adequate width will be undertaken in successive years, particularly after the completion of in-pit dumping in phased stages, with the objective of minimizing dust dispersion and improving ambient air quality.
<b>4.1 (h) Public hearing and Human health issues</b>		
(i)	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.	It is being followed as per standard laid down by DGMS.
(ii)	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.	Initial Medical Examinations (IME) and Periodical Medical Examinations (PME) are being conducted in accordance with the provisions of the Mines Rules, 1955. Till date, 749 IMEs have been completed, and further medical assessments are being scheduled as per statutory requirements to ensure the occupational health and safety of all workers engaged in mining operations.
(iii)	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.	All workers, including contractual personnel, have been provided with appropriate Personal Protective Equipment (PPE) such as safety shoes, radium jackets, helmets, dust respirators, and goggles, in compliance with Regulations



**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
		240, 241, and 242 of the Coal Mines Regulations (CMR), 2017.
(iv)	Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks / measures as per the action plan submitted with budgetary provisions during the public hearing. Land out sees shall be compensated as per the norms laid down in the R&R policy of the company / State Government/Central Government, as applicable.	WBPDC acknowledges and is committed to the implementation of the action plan addressing the issues raised during the public hearing. All identified tasks and mitigation measures, along with corresponding budgetary allocations, are being progressively undertaken as per the commitments made during the public consultation process. Compensation to land oustees is being provided in accordance with the applicable Resettlement & Rehabilitation (R&R) policy of the Company, State Government, or Central Government, as the case may be.
(v)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No. Z-11013/5712014-IA.II(M) dated 29 <sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.	Noted for compliance
<b>4.1 (i) Corporate Environment Responsibility</b>		
(i)	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1 <sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.	Noted for compliance
(ii)	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the	WBPDC has adopted a well-defined Environmental Policy that governs all mining operations with a focus on regulatory compliance, pollution control, and sustainable practices. The policy is actively implemented and periodically

**Tara (East) & Tara (West) Coal Mine**  
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**Environmental Clearance F.No.J-11015/22/1996-IA.II (M) dated 26.11.2019**  
**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.	reviewed to ensure continued environmental performance.
(iii)	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization	Environmental management has been established by WBPDC. Please refer <b>Annexure 6</b> .
(iv)	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	Noted for compliance
(v)	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Noted for compliance
<b>4.1 (J) Miscellaneous</b>		
(i)	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied. <b>Copy of the Advertisement is enclosed as Annexure 4A &amp; Annexure 4B.</b>
(ii)	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied. <b>Copy enclosed as Annexure 5A to 5K.</b>
(iii)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	The status of compliance of the stipulated environment clearance conditions, including results of monitored data is being uploaded and updated the same on half-yearly basis.
(iv)	The project proponent shall monitor the criteria pollutants level namely; PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> (ambient levels) or critical sectorial parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	The mine has 2 monitoring stations in core zones and as well as buffer zones for monitoring and analysis of ambient air quality.

**Tara (East) & Tara (West) Coal Mine**  
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STANDARD EC CONDITIONS		
Sl No.	Conditions	Compliance
		Continuous ambient air quality monitoring stations will be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB.
(v)	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Half-yearly compliance report of Environmental Clearance is being submitted after every six month of time period.
(vi)	The project proponent shall follow the mitigation measures provide in this Ministry's OM No. Z-11013/571/2014-IA.II(M) dated 29 <sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.	Noted for compliance
(vii)	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Environmental statement for each financial year is being submitted.
(viii)	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.	Compiled with.
(ix)	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Complied with.
(x)	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	It is ensured to all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
(xi)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.	Noted for compliance.
(xii)	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental	Noted for compliance.

*Signature*

**Tara (East) & Tara (West) Coal Mine**  
**The West Bengal Power Development Corporation Limited (WBPDC)**  
**District Paschim Bardhaman, West Bengal**  
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**Half-yearly Compliance Report, Period: 01.10.2024 – 31.03.2025**

<b>STANDARD EC CONDITIONS</b>		
<b>Sl No.</b>	<b>Conditions</b>	<b>Compliance</b>
	clearance and attract action under the provisions of Environment (Protection) Act, 1986.	
(xiii)	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted.
(xiv)	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted.
(xv)	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Noted.
(xvi)	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Noted.

*[Signature]*



F. No.J-11015/22/1996-IA.II (M)  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA Division (Coal Mining)  
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Indira Paryavaran Bhavan,  
Vayu Wing, 3<sup>rd</sup> Floor, Aliganj,  
Jor Bagh Road, New Delhi-110 003

Dated: 26<sup>th</sup> November, 2019

To

**M/s West Bengal Power Development Corporation Limited,**  
Bidyut Unnayan Bhaban, 3/C, Block- LA  
Sector III, Bidhannagar,  
**Kolkata** – 98, West Bengal  
E-mail: [a.kumar@wbpdcl.co.in](mailto:a.kumar@wbpdcl.co.in)

**Sub: Tara (East) & Tara (West) Coal Mine of 4 MTPA capacity in mine lease area of 937.44 ha of M/s West Bengal Power Development Corporation Limited (WBPDC) located in village Churulia, Chinchurbill, Deshermohan, Joynagar, Birkulti, Manpur and Joyantipur of Jamuria Block in District Paschim Bardhaman (West Bengal) - Environmental Clearance - reg.**

Sir,

This has reference to your online proposal No. IA/WB/CMIN/76052/201 dated 7<sup>th</sup> March, 2019 on the above-mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for grant of environmental clearance to Tara (East) & Tara (West) Coal Mine of 4 MTPA capacity in mine lease area of 937.44 ha of M/s West Bengal Power Development Corporation Limited (WBPDC) located in village Churulia, Chinchurbill, Deshermohan, Joynagar, Birkulti, Manpur and Joyantipur of Jamuria Block in District Paschim Bardhaman (West Bengal), under the provisions of the EIA Notification, 2006.

3. The proposal was considered by the Expert Appraisal Committee (EAC) in its meeting held on 24-25 April, 2019, 25<sup>th</sup> June, 2019 and 3-4 October, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

- (i) The project area is covered under Survey of India Topo Sheet No 73 M/1 and is bounded by the geographical coordinates ranging from 23<sup>o</sup> 45' 30"N & 23<sup>o</sup> 47' 45"N and Longitude 87<sup>o</sup> 04' 00"E & 87<sup>o</sup> 07' 15"E.
- (ii) Coal linkage of the project is proposed for Captive use for M/s WBPDC Thermal Power Plants located in West Bengal
- (iii) No Joint venture cartel has been formed
- (iv) Project does not fall in the Critically Polluted Area (CPA), where the MoEF&CC's vide its OM dated 13<sup>th</sup> January, 2010 has imposed moratorium on grant of environment clearance.
- (v) Employment generation: Direct employment to 1161 persons will be provided from the project.
- (vi) The project is reported to be beneficial in terms of Environmental, Social, Financial aspects.

EC to M/s West Bengal Power Development Corporation Limited

- (vii) Earlier, the environment clearance to the project was obtained under EIA Notification, 1994 vide Ministry's letter J011016/22/96-IA.II(M) dated 30th January 1997 for 2 MTPA in mine lease area of 361 ha.
- (viii) Total mining lease area as per block allotment is 937.44 ha. Mining Plan (Including Progressive Mine Closure Plan) has been approved by the Ministry of Coal on 30<sup>th</sup> August, 2018.
- (ix) The land usage pattern of the project is as under

**Pre-mining land use details (Area in Ha)**

Land Use	Within ML Area	Outside ML Area	Total (Ha)
Agricultural Land	262.60	Nil	262.60
Forest Land	0.00	Nil	0.00
Surface Water Bodies	6.10	Nil	6.10
Settlements	62.48	Nil	62.48
Others (Specify):		Nil	
a. Old Excavation Area (East Quarry)	87.02	Nil	87.02
b. Old Excavation Area (West Quarry)	179.02	Nil	179.02
c. Old OB Dumps	96.21	Nil	96.21
d. Roads & Mine Infrastructure	21.27	Nil	21.27
e. R & R Colony	6.0	Nil	6.0
f. Staff Colony	10.0	Nil	10.0
g. Green Belt	9.96	Nil	9.96
h. Balance Area	196.78	Nil	196.78
Total Project Area	937.44	Nil	937.44

**Post mining Landuse**

Sr. No.	Land Use During Mining	Post-Mining Land Use (Ha)				
		Plantation	Water Body	Public Use	Undisturbed	Total
1	External OB Dump	96.21	---	---	---	96.21
2	Top Soil Dump	---	---	---	---	---
3	Excavation	350.03	55.03	---	---	405.06
4	Roads	---	---	3.59	---	3.59
5	Built-up Area	---	---	21.27	---	21.27
6	Green Belt	9.96	---	---	---	9.96
7	Undisturbed Area	---	---	---	329.79*	329.79
8	Safety Zone / Rationalization Area	50.58	---	---	---	50.58
9	Diversion / Below River / Nala / Canal	---	6.10	---	---	6.10
10	Water Body	---	4.88	---	---	4.88
11	Staff Colony	---	---	10.00	---	10.00
	Total Area	506.78	66.01	34.86	329.79	937.44

- (x) Total geological reserve reported in the mine lease area is 209.69 MT with 73.58MT mineable reserve for Opencast Mining. Out of total mineable reserve of 73.58 about 17.71 MT are available for extraction. Percent of extraction is 24 %.

- (xi) Eleven seams with thickness ranging from 0.15 to 11.69 m are workable. Grade of coal is G7/G8 stripping ratio 1:10.72 while gradient is 12 to 15.
- (xii) Method of mining operations envisages by Opencast method
- (xiii) Life of mine is 11 years.
- (xiv) The project has proposed no external OB dumps. OB concurrently backfilled from 1st year onwards. Internal OB dump in an area of 350.03 ha with 190.56 Mm<sup>3</sup> of OB is envisaged in the project.
- (xv) Total quarry area is 405.06 ha out of which backfilling will be done in 350.03 ha while final mine void will be created in an area of 55.03 ha with a depth of 30 m. Backfilled quarry area of 350.03 ha shall be reclaimed with plantation. Final mine void will be converted into water reservoir.
- (xvi) Transportation of coal has been proposed by road in mine pit head, from surface to end use plant by road. Upto Bhannora Railway Siding (14 Km away) and then by rail to captive Power Plants.
- (xvii) Reclamation Plan in an area of 506.78 ha, comprising of no external dump, 350.03 ha of internal dump and 9.96 ha of green belt. In addition to this, an area of 50.58 ha, included in the safety zone/rationalization area besides plantation over existing four old OB dumps of 96.21 Ha, has also been proposed for green belt development.
- (xviii) No forest land has been reported to be involved in the project. Approval under the Forest (Conservation) Act, 1980 for diversion of non-forestry purposes is not required
- (xix) No National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones have been reported with 10 km boundary of the project.
- (xx) The ground water level has been reported to be varying between 4.4m to 15.1 m during pre-monsoon and between 0.5 m to 10.6 m during post-monsoon. Total water requirement for the project is 853 KLD.
- (xxi) Approval of the State Ground Water Resource Authority Government of West Bengal for withdrawal of ground water has been obtained vide PO2130220430-40000001 TSE on 30-06-2016.
- (xxii) Public hearing for the project of 4 MTPA capacity in an area of 937.44 ha was conducted on 22.02,2019 at Jamuraia Panchayat Samiti Office Compund Major issues raised in the public hearing include CSR activities, employment, Pollution & Environment, health, safety, education etc, Appropriate action to address the issues raised in the Public Hearing have already been proposed to be taken.
- (xxiii) Land cost – on negotiation with the land owner, CSR Activities – such as skill development, training, awareness, infrastructure improvement, plantation etc. for which a capital budget of 154.05 Lakhs and 85.95 Lakhs has been proposed. Employment : Direct employment to 1161 persons preferably local. For Pollution and Environmental control various mitigative measures for air, water, noise, groundwater recharge, vibration management, plantation, dust suppression have been proposed in EMP with a financial provision of 997.50Laksh as capital budget and 145 Lakhs as recurring budget have been allocated. In addition CER @ 0.75% of capital cost of the project has also been kept.
- (xxiv) Consent to Operate for the existing capacity shall be obtained from the West Bengal State PCB.
- (xxv) Local Seasonal Nala is flowing along central part of the lease. The nallah will be diverted in consultation with the Water Resource Department of the State Government.

- (xxvi) Regular monitoring of ambient air quality shall be carried out on fortnightly basis. The documented report shall be submitted to WBPCB and also to MoEF&CC along with half yearly EC compliance report.
- (xxvii) No court cases, violation cases are pending against the project of the PP.
- (xxviii) The project does not involve violation of the EIA Notification, 2006 and amendment issued there under. The coal production from the mine was started from the year 1997 onwards by previous Allottee upto 2014-15. Coal block has been allotted to WBPDDCL Ltd on 31.03.2015. WBPDDCL is in the process of obtaining various clearances and has not yet commenced any mining related activity; hence no production has been carried out till date. No excess production of coal from the sanctioned capacity has been realized since the commencement of mining operations.
- (xxix) The project involves 103 project affected families. R&R of the PAPs will be done as per LAAR, 2013.
- (xxx) Total cost of the project is Rs.33,560 lakhs. Cost of production is Rs.1350/- per tonne, CSR cost is Rs. 2 per tonne, R&R cost will be estimated and disbursed as per the provisions LARR 2013. Environment Management Cost is Rs. 9.97 crores as capital and 1.45 Crores as recurring cost.
- (xxxi) Consent to operate (CTO) will be obtained from the West Bengal State Pollution Control Board after obtaining environmental clearance.
- (xxxii) Revised Mining Plan and Mine Closure Plan (3<sup>rd</sup> Revision) for Tara (East) and Tara (West) Coal Mine of M/s West Bengal Power Development Corporation Ltd. (WBPDDCL) was approved by Ministry of Coal on 30<sup>th</sup> August, 2018.
- (xxxiii) Baseline Data was generated for the period of October, 2018 to December, 2018. 13 nos. of location were selected for baseline monitoring. Baseline air quality values at ambient air quality monitoring stations are in the range of PM10 43.5 ug/m<sup>3</sup> (at Shimuldhi village) to 94.3 ug/m<sup>3</sup> (Bhanowara Railway siding), for PM<sub>2.5</sub> 26.1- 59.3 ug/m<sup>3</sup>, SO<sub>2</sub> from 21.1 - 48.50 ug/m<sup>3</sup> and NO<sub>x</sub> from 12.6 - 46.2 ug/m<sup>3</sup>.
- (xxxiv) The proposed mining methodology would be mechanized opencast with shovel-dumper combination for overburden and surface miner for coal. It is proposed to deploy Surface Miner in combination with 35T Dump Trucks along with auxiliary HEMM like 4.5 Cum Front End Loader for extraction of coal.
- (xxxv) The project involves diversion of seasonal nallah entering mine lease area from South, and its realignment in a length of 3.2 km. Irrigation & Waterways Department, Government of West Bengal, vide letter dated 25<sup>th</sup> March, 2019, has accorded provisional 'In-principle' approval for the proposed diversion scheme, subject to certain terms and conditions.
- (xxxvi) The project also envisages for diversion of one Zilla Parishad road located in the project area, permission for the same has been taken on 6<sup>th</sup> March, 2019, by Additional District Magistrate and Additional Executive Officer, Paschim Bardhaman Zila Parishad.

4. The sectoral Expert Appraisal Committee in its meeting held on 3-4 October, 2019 has recommended the project for grant of environmental clearance. Based on recommendations of the EAC, Ministry of Environment, Forest and Climate Change hereby accords approval for grant of **environmental clearance to Tara (East) & Tara (West) Coal Mine of 4 MTPA capacity in mine lease area of 937.44 ha of M/s West Bengal Power Development Corporation Limited (WBPDDCL) located in village Churulia, Chinchurbill, Deshermohan, Joynagar, Birkulti, Manpur and Joyantipur of Jamuria Block in District Paschim Bardhaman (West Bengal)**, under the provisions of the Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto, subject to the compliance of the terms & conditions and environmental safeguards

as under:-

- (i) The project proponent shall obtain Consent to establish from the State Pollution Control Boards for the proposed peak capacity of 4 MTPA prior to commencement of the increased production.
- (ii) Transportation of coal from face to Coal heap shall be carried out by truck. Further, the coal transportation from Coal heap to Coal Handling Plant shall be carried out through covered trucks.
- (iii) Treatment /Neutralisation of water after necessary chemical analysis from two pits before disposal/dewatering of pits in streams shall be done.
- (iv) The road widening wherever necessary shall be undertaken connecting Bhanora Railway Siding to the site (14 km) upto 8 m with 1 m divider before starting of the coal transportation. Mitigative measures as submitted during the appraisal at EAC shall be done.
- (v) Pollution mitigation measures for village Churulia and Joynagar or any other villages coming in core zone as submitted shall be implemented.
- (vi) Key mitigation measures with respect to provisioning ecosystem services having critical, moderate, major significance and its impact shall be implemented
- (vii) To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers.
- (viii) Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at railway siding, etc.
- (ix) The company shall obtain approval of CGWA for use of groundwater for mining operations at its enhanced capacity of 4 MTPA.
- (x) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.
- (xi) Persons of nearby villages shall be given training on livelihood and skill development to make them employable.
- (xii) To ensure health and welfare of nearby villages, regular medical camps shall be organized at least once in six months.
- (xiii) Thick green belt of adequate width at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution.
- (xiv) Efforts shall be made for utilizing alternate sources of surface water, abandoned mines or else whatsoever and thus minimizing the dependability on a single source.
- (xv) A third party assessment of EC compliance shall be undertaken once in three years through agency like ICFRI/NEERI/IIT or any other expert agency identified by the Ministry.
- (xvi) CSR and CER activity should include action plan for health impacts and its mitigation measures
- (xvii) Control blasting shall be conducted to avoid effects of blasting on villages in the core zone as the mining progress
- (xviii) Permission for diversion of Churulia-Joynagar Village Road from authorized regulatory authority and provide alternate/suitable road to proposed diversion.

(xix) Measures to control dust pollution and stability shall be provided to 4 existing OB dumps within the mining lease covering 96.21 Ha of the land which is proposed to be rehandled after 12<sup>th</sup> year of mining.

4.1 The grant of environmental clearance is further subject to compliance of the Standard EC conditions as under:

**(a) Statutory compliance**

- (i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- (ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- (iii) The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
- (iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- (v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority.
- (vi) Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.

**(b) Air quality monitoring and preservation**

- (i) Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub>. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.
- (ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25<sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
- (iii) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM<sub>10</sub>/PM<sub>2.5</sub>) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

- (iv) The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
- (v) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- (vi) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
- (vii) Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

**(c) Water quality monitoring and preservation**

- (i) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25<sup>th</sup> September, 2000 and as amended from time to time by the Central Pollution Control Board.
- (ii) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27<sup>th</sup> May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- (iii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
- (iv) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
- (v) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
- (vi) Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

- (vii) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).
- (viii) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.
- (ix) The water pumped out from the mine, after siltation, shall be utilized for industrial purpose *viz.* watering the mine area, roads, green belt development *etc.* The drains shall be regularly desilted particularly after monsoon and maintained properly.
- (x) The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake *etc.* shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
- (xi) The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

**(d) Noise and Vibration monitoring and prevention**

- (i) Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, *etc.* shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
- (ii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast *etc.*, as per the guidelines prescribed by the DGMS.
- (iii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

**(e) Mining Plan**

- (i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- (ii) Mining shall be carried out as per the approved mining plan(including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- (iii) No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.
- (iv) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

**(f) Land reclamation**

- (i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
- (ii) The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27<sup>th</sup> August, 2009 and subsequent amendments.
- (iii) The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.
- (iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
- (v) Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
- (vi) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

**(g) Green Belt**

- (i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
- (ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.

**(h) Public hearing and Human health issues**

- (i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.
- (ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
- (iii) Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
- (iv) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
- (v) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29<sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

**(i) Corporate Environment Responsibility**

- (i) The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No.22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- (ii) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
- (iii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (v) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

**(j) Miscellaneous**

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by

- prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
  - (iv) The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
  - (v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
  - (vi) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/571/2014-IA.II (M) dated 29<sup>th</sup> October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
  - (vii) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
  - (viii) The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
  - (ix) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
  - (x) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
  - (xi) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.
  - (xii) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - (xiii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  - (xiv) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
  - (xv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  - (xvi) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public

Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
8. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
9. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2<sup>nd</sup> August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.
10. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.
11. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.
12. This issues with the approval of the competent authority.

Yours faithfully,

(Dr. R. B. Lal)

Scientist 'E' / Additional Director (Dr. R. B. Lal)

(Dr. R. B. Lal)

वैज्ञानिक 'ई' / Scientist 'E'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**Copy to:**

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of West Bengal, Secretariat, Kolkata
3. The Additional Principal Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandershekharpur, **Bhubaneswar** - 751023 (Odisha)
4. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi

5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A, Block LA, Sector-III, Salt Lake City, Kolkata - 700098
7. The District Collector, Paschim Bardhaman, Government of West Bengal.
8. Monitoring File
9. Guard File
10. Record File
11. Parivesh Portal

**(Dr. R. B. Lal)**  
**Scientist 'E' / Addl. Director**

# SUMMARY EIA REPORT

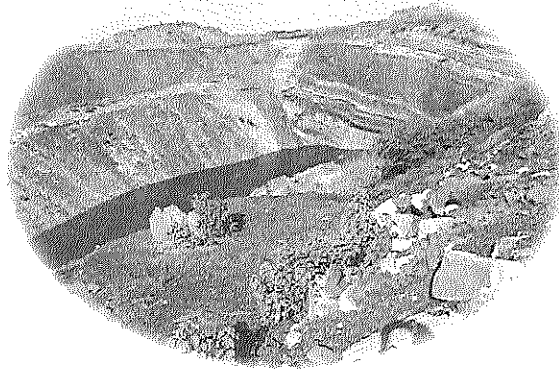
(Executive Summary)

(As Per EIA Notification No. S.O. 1533(E) dated 14<sup>th</sup> Sept. 2006

*Prepared For:*

*Submission to West Bengal Pollution Control Board  
for conduct of Public Hearing*

JANUARY 2019



## TARA (EAST) & TARA (WEST) COAL MINING PROJECT

Villages: Churulia, Chinchurbill, Deshermohan, Joynagar, Birkulti, Manpur and Joyantipur

Block – Jamuria, District – Paschim Bardhaman, West Bengal

(Project Area 937.44 Ha, Peak Production Capacity of Coal = 4 MTPA)

(Project Category 'A')



**WBPDC**

### Project Proponent

**The West Bengal Power Development Corp. Ltd.**

(A Govt. of West Bengal Enterprise)

Bidyut Unnayan Bhaban, 3/C, LA-Block, Sector-III, Salt Lake,  
Kolkata – West Bengal, Pin:- 700 098



### EIA Consultant

**Srushti Seva Private Ltd.**

NABET Accredited ; EIA Consultant Organization

Certificate No. NABET/EIA/1720/RA 0105 Valid till 15/05/2020

Harihar Niwas, Agrasen Marg, Giripeth,  
Nagpur – Maharashtra, Pin:- 440010

## EXECUTIVE SUMMARY

### 1.0 INTRODUCTION

The West Bengal Power Development Corporation Limited (WBPDCCL) is a Government of West Bengal Undertaking and the largest power generating utility in the state of West Bengal.

WBPDCCL is engaged in generation of power in its coal based Thermal Power Plants (TPP) at Santaldih TPP (500 MW), Kolaghat TPP (1260 MW), Bakreswar TPP (1050 MW), Bandel TPP (455 MW) and Sagardoghi TPP (1600 MW) at various locations in West Bengal. The total estimated coal requirement of its TPPs is 19.18 Million Tonnes per Annum.

Part of the coal requirement of TPPs of WBPDCCL was met from the coal from Tara (East) & Tara (West) Coal Mining Project which was earlier operated by a Prior Allottee Viz. Bengal EMTA Coal Mines Ltd (BECML) for the period from 1997-98 to 2014-15.

Subsequent to cancellation of all the Coal Blocks Allocations by the Hon'ble Supreme Court of India, the mine was closed since 1<sup>st</sup> April 2015.

Ministry of Coal has allotted Tara (East) & Tara (West) Coal Mine to WBPDCCL under Clause (c) of Sub-Rule (2) of Rule 7 and Sub-Rule (1) of Rule 13 of the Coal Mines (Special Provisions) Rules, 2014 vide Allotment Order No. 103/10/2015/NA dated 31<sup>st</sup> March 2015.

The Project is located in Raniganj Coalfields covering area of seven villages viz. Churulia, Chinchurbill, Deshermohan, Joynagar, Birkulti, Manpur and Joyantipur of Jamuria Block in Paschim Bardhaman District of West Bengal. Manpur and Joyantipur villages are un-inhabited as per 2011 Census. The Project Area is covered under Toposheet No. 73 M/1.

The Project has been proposed to be worked by Mechanized Opencast Mining Methodology by deploying Surface Miner for extraction of coal and Shovel/Dumper Combination for removal of Overburden. The Project shall be covering an area of 937.44 Ha with ultimate production of 4 MTPA coal from the Mine. The envisaged Project Capital Cost is Rs. 33560 Lakhs.

In accordance with the provisions of EIA Notification 2006 published by MoEF&CC vide Notification No. S.O. 1533 dated 14/09/2006, the Project is required to obtain Prior Environment Clearance from the Central Government as Category "A" Project.

WBPDCCL entrusted the services of assessment of the environmental impacts arising due to the proposed Project to NABET Accredited EIA Consultant viz. M/s Srushti Seva Pvt. Limited (SrSPL), Nagpur to facilitate grant of Prior Environment Clearance for the Project.

Accordingly, an application was submitted in MoEF&CC on 02/08/2018 for obtaining Environment Clearance for the Project. The Expert Appraisal Committee (Thermal & Coal Mining Projects) of MoEF&CC considered the Project for grant of Terms of Reference (ToR) on 31/08/2018 and 26/10/2018. The ToR for the Project was accorded vide MoEF&CC Letter No. J-11015/22/1996-IA.II(M) dated 12<sup>th</sup> Dec. 2018.

SrSPL collected the Base Line Environmental Data at the Project Site pertaining to various environmental components including air, noise, water, land and biological component along with parameters of human interest which may be affected due to proposed Project from Oct. 2018 to Dec. 2018.

This Draft Report has been prepared in accordance with the ToR issued by MoEF&CC for submission to West Bengal State Pollution Control Board (WBPCB) for undertaking the Public Hearing (Public Consultation) as a part Environmental Clearance Process.

## 2.0 PROJECT DETAILS

Tara (East) & Tara (West) Coal Block lies in the northern part of Raniganj Coalfield in Paschim Bardhaman District, West Bengal. It falls between Latitude  $23^{\circ} 45' 30''N$  &  $23^{\circ} 47' 45''N$  and Longitude  $87^{\circ} 04' 00''E$  &  $87^{\circ} 07' 15''E$  and is included in Survey of India Toposheet No. 73 M/1.

The Coal Block is ideally located and is well connected by road and rail. Asansol, the District Headquarter of Paschim Bardhaman District is located as a distance of about 16 Kms by road in south-west from Tara (East) & Tara (West) Coal Block. The Churulia-Domohani Road, which connects the Grand Trunk (GT) Road with Ajay Ghat passes through the western part of the Coal Block.

The Revised Mining Plan (2nd Revision) envisages peak production capacity of 4 MTPA with Project Area of 937.44 Ha including earlier Mining Lease Area of 800 Ha and 137.44 Ha area used/to be used for mining & allied activities like OB Dumps, Colony, Nala/Road Diversions etc. Further, the Revised Mining Plan envisages change in technology through deployment of Surface Miner for mining of coal.

The total land requirement for the Project is 937.44 Ha. However, only 607.65 Ha is required to be acquired for opencast mining project. Out of this about 355.23 Ha has already been vested and balance 252.415 Ha is being acquired through direct negotiations with the land owners. The compensation for the land shall be in accordance with the relevant provisions of the Right to Fair Compensation & Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.

The Project does not involve shifting of any village located within the Project Area. However, the two old R&R Colonies viz. Dulalpur and Paldanga shall be relocated outside the Mining Area in accordance with provisions of the applicable statutes.

The Project envisages extraction of 17.78 Million Tonnes of coal along with Overburden Removal of 190.56 Million Cubic meter in 11 years of mine life. The quality of coal ranges broadly from G7 to G12.

The entire quantity of 190.56 Million Cum overburden is proposed to be backfilled into the mined out area. A final void of only about 55.03 Ha shall remain post closure of opencast mine which will be converted into a Water Reservoir.

The Project shall provide direct employment to nearly 1161 persons besides creating many indirect employment opportunities. The local persons shall be given preference in employment for mine as per their eligibility.

Necessary training shall be given to train the unemployed youths of the nearby villages. The indirect employment opportunities shall automatically be created with the re-opening of the Project in the region.

The Water Requirement of the Project is estimated to be 853 Cum/Day. Out of this, 564 Cum/Day of the water is required Dust Suppression, Plantation & other activities and the balance 289 Cum/Day for drinking/domestic purpose. Water requirement for dust suppression & plantation shall be met from Mine Pit Water. The requirement of drinking/domestic purpose shall be met from tube well.

The Power Requirement based on rated peak capacity of 4 MTPA ROM Coal shall be in the range of 2-3 MVA at 33 kV. The same shall be met through West Bengal State Electricity Distribution Company Limited (WBSEDCL).

The Project shall be requiring about 3509 Liters/Hour diesel for meeting the fuel requirement of the Heavy Earth Moving Machineries envisaged for removal of Overburden and mining of coal.

The Project envisages use of about 26.47 Tonnes of explosives per day for removal of Overburden.

A perennial nala traverses across the block and passes through the central part and drains the area to Ajoy River flowing in the eastern proximity of the block. This Nala shall be diverted to facilitate Coal Mining Operations.

The section of Churulia-Joynagar Road passing through the proposed mining area shall be diverted to facilitate Coal Mining Operations.

Coal produced from the mine shall be stocked on the surface at the Mine Head. The ROM Coal from the Stock Yard shall be transported by road to the Bahnora Railway Siding by Dump Trucks for onward despatch to the Thermal Power Plant.

### 3.0 BASE LINE ENVIRONMENTAL STATUS

The Base Line Environmental quality data for various components of environment viz. Air, Noise, Water, Land and Socio-Economic were generated during October – December 2018 in the Study Area covering 10 Kms around the Tara (East) & Tara (West) Coal Mine. Other environmental data on Flora and Fauna, Land Use Pattern, Forest etc were also generated through field surveys and also collected from different State Government Departments.

Air Quality Monitoring was carried out at 13 Stations consisting 3 Sampling Stations within the Core Zone (Project Area) and 10 Sampling Stations in Buffer Zone (10 Kms around Core Zone). Parameters of twelve air pollutants viz. PM<sub>10</sub>, PM<sub>2.5</sub>, Sulphur Dioxide (SO<sub>2</sub>), Oxides of Nitrogen (NO<sub>x</sub>), Ozone (O<sub>3</sub>), Carbon Monoxide (CO) and Heavy Metals were monitored. These parameters were included for representing baseline status of ambient air quality within the Study Area.

#### Results & Discussion:

On the basis of observations the parameter wise result of monitored parameters are discussed below compared with National Ambient Air Quality Standards.

- **Particulate Matter (PM<sub>10</sub>):** The maximum PM<sub>10</sub> concentration covering all the air quality monitoring stations i.e. A-1 to A-13 were observed in the range of 43.54 – 94.3 µg/m<sup>3</sup>. Almost all the stations have PM<sub>10</sub> concentrations less than half of 24 hours average permissible limit i.e. 100 µg/m<sup>3</sup> as prescribed by MoEF&CC for industrial, residential, rural and other area.
- **Particulate Matter (PM<sub>2.5</sub>):** The maximum PM<sub>2.5</sub> concentration covering all the air quality monitoring stations A-1 to A-13 were observed in the range of 26.1 – 59.3 µg/m<sup>3</sup> as against the NAAQ Standards of MoEF&CC prescribed limit of 60 µg/m<sup>3</sup> for industrial, residential, rural and other areas.
- **Sulphur Dioxide (SO<sub>2</sub>):** The maximum SO<sub>2</sub> concentrations covering all sampling stations A-1 to A-13 were in the range of 21.06 – 48.51µg/m<sup>3</sup>. All monitored stations have SO<sub>2</sub> concentrations well within the stipulated (annual 24 hours) limit of 80 µg/m<sup>3</sup> as prescribed for industrial, residential, rural and other areas under revised NAAQ Standards of MoEF&CC.
- **Oxides of Nitrogen (NO<sub>x</sub>):** The maximum NO<sub>x</sub> concentrations covering all sampling stations A-1 to A-13 were observed in the range of 12.6 -46.2 µg/m<sup>3</sup>. All monitored stations have NO<sub>x</sub> concentrations well within the stipulated (annual 24 hours) limit of 80 µg/m<sup>3</sup> as prescribed for industrial, residential, rural and other areas under NAAQ Standards of MoEF& CC.
- **Heavy Metals:** Representative samples from all sampling stations were collected and analyzed for heavy metals i.e. Lead, Arsenic & Nickel. The concentrations of heavy metals were observed **below detectable limit** at all the stations.
- **Free Silica:** A few samples of PM<sub>10</sub> were analyzed for free silica which was found to be always below 0.0001 percent.
- The ambient air quality of Tara (East) & (West) Coal Block mine area and its buffer zone showed that the concentrations of all monitored parameters were within the stipulated standards of MoEF& CC.
- The **noise Levels** in the lease buffer zone were observed in the range of 24.7-78.2 dB (A) covering all the 9 monitoring stations which are below the prescribed regulatory limits.
- **Water quality** monitoring was carried out from 7 ground water and 7 surface water monitoring stations located in the study area. Fluoride concentration in ground water samples is found to be exceeding the prescribe limits at some ground water sampling stations. Otherwise the quality of water samples are showing that the water sources of the area are not polluted except the surface water samples getting contamination from surface run-off. The Coliforms values are exception otherwise all the water samples are indicating its characteristics within limit as given in relevant Indian Standards.
- **Hydrogeology:** During opencast coal mining there will be no loss of base flow from Ajay River. It is expected that during non-monsoon period the mine inflow will contribute to increase base flow of Ajay River. The intersection of groundwater occurs at 10 – 15 m below ground level. The integrated hydrological and hydrogeological study concludes that there is no impact on base flow of downstream of Ajay River due to coal mining. It may increase flow of Ajoy River from pumping of mine water after treatment to the tune of 800 m<sup>3</sup>/day during non-monsoon period.
- The drainage pattern of the area was studied in detailed manner particularly for the area covered around 2.5 Km radius and details are provided in the report. Similarly, a systematic hydrogeological survey has been carried out in and around mine area. The water level measurement in the existing dug wells was done to study the diurnal variation of the unconfined aquifer and their impact, due to nearby coal mine.

- **Soil samples** were collected at selected locations in the study area to assess the existing soil conditions around the Tara (East) & (West) Coal Block. Though the Project Area does not consist of forest land, soil samples from the forest patches present in the study area of 10 kms were collected. Characteristic of forest land soil has sufficient nutrients. Whereas, two agricultural land soils are moderately suitable for cultivation of climatic crops and have good fertility.
- Primary Socio economic survey on selected villages has been carried out and the details are provided in EIA/EMP. As per census 2011 demographic characteristics of the study area are represented by a number of criteria, namely population composition, sex ratio, family structure, and age distribution pattern. Attempt has been made to compare the demographic features between the census data whenever corresponding data are available. The area selected for the study constitutes 215 inhabited villages 228 as per available in SOI Toposheet.
- The floral and faunal assemblage in the study area is also provided in the report. National Park, Wildlife sanctuary, defense installation or sensitive area are not located within 15 km radius of the mine.

#### 4.0 ANTICIPATED IMPACT

- To predict the expected impacts of various activities on the different environmental parameters, a detailed survey of the factors are performed and identification of probable impacts are done by different techniques.
- In order to estimate the ground level concentrations due to the emission from the proposed increase in production, EPA approved Industrial Source Complex AERMOD View Model has been employed.
- Predicted 24 hourly Ground Level Incremental Concentrations of PM10&PM2.5 are estimated to be 22.25 ug/m<sup>3</sup> And 14.68 respectively at worked placed. This prediction is based on various mining operations and site specific meteorological data in worst scenario.
- The mining operations may cause surface water pollution due to wash off from dumps and Soil erosion. Proper control measures which are essential to prevent the flow of suspended matter from the mine and dump.
- It is proposed to liquidate the reserves by conventional benching method of opencast with shovel-dumper combination for overburden removal and use of surface miner for coal removal. Out of the 937.44 Ha of mining lease area, 405.06 Ha will be used for excavation out of which 350.03 Ha shall be reclaimed by concurrent internal dumping and remaining 55.03 Ha of void will be converted into water body. It may be noted from Table 4.1 that excavation of 266.04 Ha has already been carried out at present in west and east quarry by Prior Allottee. The proposed mining operation will be continued to be extended from these two quarries and finally it will be joined together to form a single quarry and hence 139.02 Ha additional area will be broken up in phased manner during the course of mining. There are 4 existing OB dumps within the mining lease covering 96.21 Ha of the land. However, these will be rehandled during 12-14<sup>th</sup> Years and waste material lying within these dumps will be used for backfilling and subsequently this area will be biologically reclaimed. Thus, there will be no external dumps at the closure stage. Total OB generation will be of the order of 190.56 Mm<sup>3</sup>. Plantation in 506.78 Ha will be done which covers barrier, safety zone and infrastructure around including road and undisturbed land etc. Thus, 54% the Mining lease area shall be biologically reclaimed and 07 % area will be utilized as water reservoir, 3 % will remain as public utility land and balance 36 % land will remain as undisturbed land.
- About 11.43 Mm<sup>3</sup> top soil is likely to be generated. It is proposed to systematically utilize the generated soil for plantation on backfilled areas and also on external dump areas.

- WBPDCCL proposes to develop about 506.78 ha (including safety & reclaimed area and OB dump) of land with 10,13,560 saplings under plantation and greenbelt development programme in progressive manner during the life of the mine. As per the MoEF& CC guidelines, it is proposed to plant local tree species @ 2000 trees/ ha in consultation with the Forest Department.
- Under CSR activities it is proposed to distribute fruit saplings (like guava, mango, jamun, chikoo etc) to the students of various schools. The students will be encouraged to plant these saplings at their backyards and in school premises. They will be also encouraged to maintain and nourish these trees.
- The quantity used for blasting is unlikely to create any strong vibration. Impact due to vibration on the surface structures is not anticipated. In order to check the ground vibration and to keep them within set limit, delay blasting is being undertaken. Delay detonators with 5 to 10 millisecond delay interval are used.
- The transport of coal will be carried out to the desired destination of end use through rail. However, the coal will be transported to the Bhanora railway siding through road network which is about 14 Km from the mining lease. The available road network is adequate to handle the additional transport road. Considering 100% transport by road which works out to be 12121 tonnes per day (at peak production), there will an additional traffic of 1480 dumpers of 18 tonnes capacity considering two way movement. However, considering the normal production rate of 6060 tonnes/day, there will be an additional traffic of only 740 dumpers considering two way movement. The transport route will be maintained by WBPDCCL on regular basis and water sprinkling will be carried out thrice a day besides undertaking avenue plantation on the available places on the route.
- The impact on socio economic of surrounding area will be positive, as mine will directly employ about 1161 workers. Preference will be given to the local resident of the area for employment. There will be employment generation of double this number in secondary and tertiary sectors. There is no displacement of any habitation or personnel.
- There will be negligible impacts on bio diversity of the area beyond what is already present due to traffic on the State Highway. On the other hand there will be positive impact due to the plantation activities, which are proposed by management on areas surrounding surface infrastructure for the proposed OC mine.

## 5.0 REHABILITATION & RESETTLEMENT

The Project does not involve shifting of any village located within the Project Area. However, the two old R&R Colonies viz. Dulalpur and Paldanga shall be relocated outside the Mining Area in accordance with provisions of the applicable statutes.

As per the Survey carried out by WBPDCCL, the two R&R Colonies have 103 household and the total Project Affected Persons are 455 Nos.

Further, about 252.415 Ha is being acquired for the Project. Thus, the Project shall include Land Oustees.

The shifting of the R&R Colonies and the purchase of the agriculture land shall be made by WBPDCCL by paying appropriate mutually and voluntarily agreed compensation between the Company and the Land Owners.

## 6.0 CORPORATE SOCIAL RESPONSIBILITY (CSR)

WBPDCCL proposes to undertake a number of activities under the Corporate Social Responsibility Initiative during the operation of Tara (East) & Tara (West) Coal Mining Project. A budgetary provision of Rs. 2/- per Tonne shall be made for implementing the CSR Activities on annual basis. Thus, at the Peak Production Rate of 4 MTPA, the budgetary provision of Rs. 80 Lakhs shall be made for undertaking CSR Activities around the Project Area.

## 7.0 CORPORATE ENVIRONMENT RESPONSIBILITY (CER)

In addition to the CSR, WBPDCCL proposes to undertake a number of activities as one time measure under the Corporate Environment Responsibility Initiative during the operation of Tara (East) & Tara (West) Coal Mining Project. A budgetary provision of Rs. 250 Lakhs is proposed to be made for implementing the CER Activities.

## 8.0 ENVIRONMENTAL MITIGATION MEASURES

Mitigation Measures at the source level and an overall Management Plan at the Study Area Level are elicited so as to improve the supportive capacity of the Study Area and also to preserve the assimilative capacity of the receiving bodies. The Report provides detailed Action Plan for each pollutant viz. Air, Water, Noise, Socio-Economic, Land Use and Plantation Activities.

The proposed Mitigative Measures to be adopted during operation of the Tara (East) & Tara (West) Coal Mining Project are briefly described below under various head:

### 8.1 Air Pollution Management:

- a) Haulage Roads shall be frequently sprinkled with water for which truck mounted water tankers with atomized mist spray sprinkler arrangement have been provided.
- b) Coal shall be covered by tarpaulins to prevent spread of dust from it during transportation.
- c) Regular maintenance of vehicles and machineries shall be carried out in order to control vehicular emissions.
- d) Green Belt Development shall be taken up at various places.
- e) The dust respirators shall be provided to all the workers.
- f) Good housekeeping and proper maintenance shall be practiced which shall help in controlling the pollution.
- g) Maintenance of the road from Mine to Railway Siding shall be made.

### 8.2 Water Pollution Management:

The Mining Project shall require continuous supply of water for various purposes during mining, plantation etc apart from drinking water supply. The main source of water pollution in opencast mining is the surface run-off due to rainfall. There may be accumulation of rain water during monsoon season; the accumulated water may contain fine silt. This shall be treated in Settling Tank of adequate dimensions. The treated water (overflow) will be used for plantation and dust suppression.

The mine water pumped from opencast pit shall be collected in a Settling Tank at surface and part of it shall be utilized for water spraying in the mine, plantation and the excess balance shall be discharged to natural water course.

Workshop effluent will be treated in Effluent Treatment Plant (ETP) which will be designed for a capacity of 30 m<sup>3</sup>/day. The oil, grease & sludge collected from the ETP will be recycled through authorized CPCB vendors and the treated water from ETP will be reused in workshop.

It is proposed to prepare Water Security Plan for adjoining villages (Seven villages) WSP aims for drinking water security in selected villages by means of Ensuring Quality and quantity of water supply, storage management (aquifer management, demand management), capacity building and training.

In order to restrict the surface runoff from mines to control the soil erosion and wash off from dumps following measures shall be adopted;

- i) Garland Drains shall be provided around the mine wherever required to arrest any soil from the mine area being carried away by the rain water;
- ii) Gully formations, if any, on sides of the benches shall be provided with check dams of local stone or sand filled bags. The inactive slopes shall be planted with bushes, grass, shrubs and trees after applying top soil to prevent soil erosion;
- iii) Loose material slopes shall be covered by plantation by making contour trenches at 2 m interval to check soil erosion both due to wind and rain;
- iv) Retaining walls (concrete or local stone) shall be provided, around the dump or wherever required to support the benches or any loose material as well as to arrest sliding of loose debris.

### 8.3 Noise & Vibration Management:

Noise is best abated at source by choosing machinery and equipment suitably, by proper mounting of equipment & ventilation systems and by providing noise insulating enclosures or padding where practicable.

Proper maintenance of vehicles shall be done which keeps the noise level within limits.

At the boundary of mining lease Green Belt of local trees shall be planted which acts as acoustic barriers. Planting of bushy trees of rich canopy in and around the mine area to intercept noise transmission shall be done. A Green Belt of trees of different heights shall be useful to act as noise attenuator in the mining areas.

Mechanical ripping shall be used, where possible, to avoid or minimize the use of explosives. Use of specific blasting plans, correct charging procedures and blasting ratios, delayed / micro delayed or electronic detonators, and specific in-situ blasting tests (the use of down the hole initiation with short-delay detonators improves fragmentation and reduces ground vibrations) shall be done.

Implementation of ground vibration and overpressure control with appropriate drilling grids shall be practised. Ground vibrations caused by blasting shall be monitored in order to know their degree and to build safe guards.

#### 8.4 Solid Waste Management:

The solid waste generated during mining operations is not hazardous in nature. During these mining operations simultaneous back filling of the OB shall be done. After leveling the dumps/backfilled area, plantation will be carried out for stabilization of all the OB dumps in the mining lease area. Construction of parapet walls/bund is proposed at toe of dumps to avoid siltation towards sloping side of the ML area due to dumps. No toxic and hazardous element is present in the OB. Hence no toxic contamination is expected and protective measure is required. The non-active sides of the dump will be vegetated and stabilized by fast growing grasses. It is proposed to undertake Technical and Biological Reclamation of the backfilled area towards progressive and final mine closure activities.

#### 8.5 Top Soil Preservation:

Efforts shall be made to excavate and segregate top soil separately. Top soil shall be scrapped by dozer before the ground preparation for drilling and blasting. Scraped top soil shall be transported to the top soil storage area. During initial period of mining the top soil shall be directly utilized for plantation of saplings along the proposed roads and barren land. As and when the internal waste dump gets stabilized the stored top soil shall be spread over the area of dump to facilitate plantation.

It is proposed to store the excavated top soil over the backfilled area. Therefore, separate Top Soil Dump shall not be required.

#### 8.6 Plantation:

A total of area 597.65 Ha shall be disturbed due to mining and allied activities during the operation of the Project. To compensate for the above, plantation over 506.78 Ha area shall be undertaken. The plantation rate over 506.78 Ha shall be undertaken @ 2000 Trees / Ha.

The type of species shall be selected from the local tree, herbs, shrubs & grasses. Species of local abundance shall be selected and if required guidance of the Forest Department shall be sought.

#### 9.0 IMPLEMENTATION OF EMP & ITS MONITORING

In order to mitigate the anticipated impacts of the Coal Mining & Allied Activities, implementation and monitoring of the suggested EMP is an important aspect of the Environmental Impact Assessment / Environment Management Plan Document.

WBPDCL proposes a full-fledged Environment Department consisting of two separate Cells viz. EMP Implementation Cell and Environment Monitoring Cell to review, implement, supervise and monitor the environmental related issues. As regards to air quality monitoring two continuous ambient air monitoring stations will be installed one in the core zone and one in the buffer zone. The water quality, noise level, vibration monitoring, ground water level (using 10 piezometers) will be carried out and the records will be submitted to the competent authorities besides uploading the same on WBPDCL website.

The Mitigation Measures suggested in the Report shall be implemented so as to reduce the impact on environment due to operations of the proposed mining activities.

In order to facilitate easy implementation, mitigation measures are phased as per the priority implementation. A separate budgetary allocation of the funds shall be made for the Environmental Protection Measures. The monitoring of the pollution to know the effectiveness of the applied control measures shall be carried out at regular interval.

WBPDCL consider protection of workers' health and well- being as their prime concern and responsibility. The company accordingly proposes to adopt certain measures for providing proper occupational health services which will ensure optimal physical and mental health of employees & workers.

The Capital Budget for Environmental Protection Measure is estimated to be Rs. 997.50 Lakhs and the Recurring Budget is estimated to be Rs. 145.00 Lakhs.

## 10.0 PROJECT BENEFITS

The primary benefits to the Government (State as well as Central) from any mining project are generation of additional revenues in terms of receipt of royalties and other statutory levies against the coal mined. The secondary benefits to the Government are socio-political benefits in terms of enhanced economic activities and employment opportunities in the Project Area resulting into overall development of the area.

The Project shall have positive impacts in the Project Area and surrounding villages in terms of development of infrastructure facilities like roads and communication, transport, schools as well as basic amenities viz. drinking water, sanitation, hospitals, health care, and overall socio economic development.

The Company shall initiate necessary steps to create above facilities which will ultimately help in uplifting the living standards of local communities.

The direct requirement of manpower for Tara (East) & Tara (West) Coal Mining Project has been assessed at 1161. Considering the number of persons per family as four, this employment potential of 1161 persons translates to direct benefit of the Project to about 4645 individuals.

The Project shall offer creation of Secondary & Tertiary Business Opportunities for the local people in the form of Service Industry resulting in development of ancillary & allied services like Security, Canteen & Mess, Transport, Civil Repair & Maintenance, HEMM Repair and Maintenance etc.

WBPDCL is operating its Thermal Power Plants in the State of West Bengal. These coal based Power Plants need coal for generation of power. The Tara (East) & Tara (West) Project shall be meeting about 20% of the total coal requirement of the Power Plants. The Project shall be providing consistent supply of coal of improved quality of coal at lower price to the TPPs of WBPDCL.





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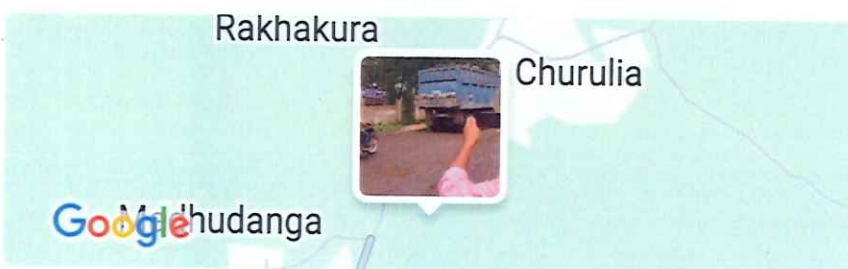
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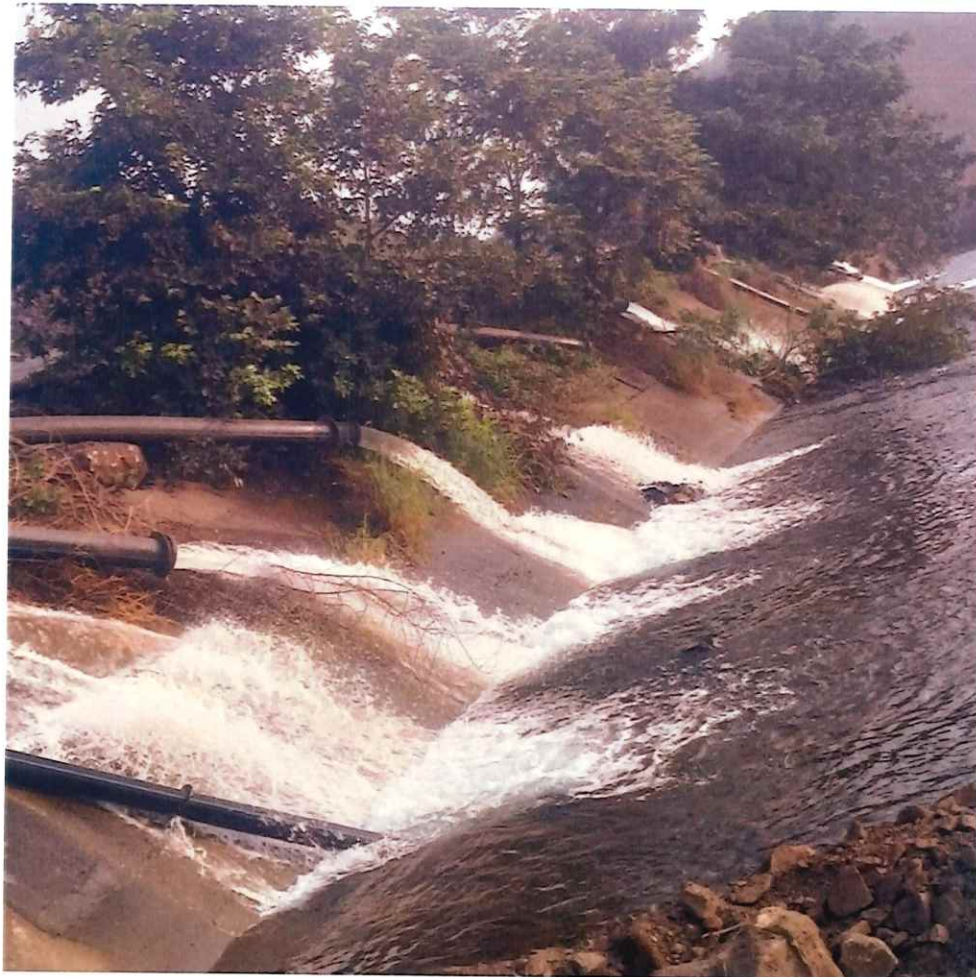
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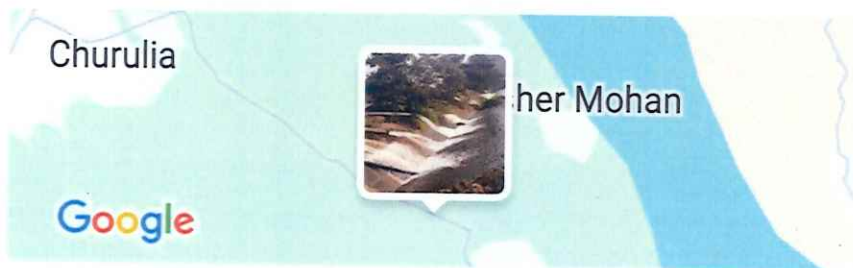
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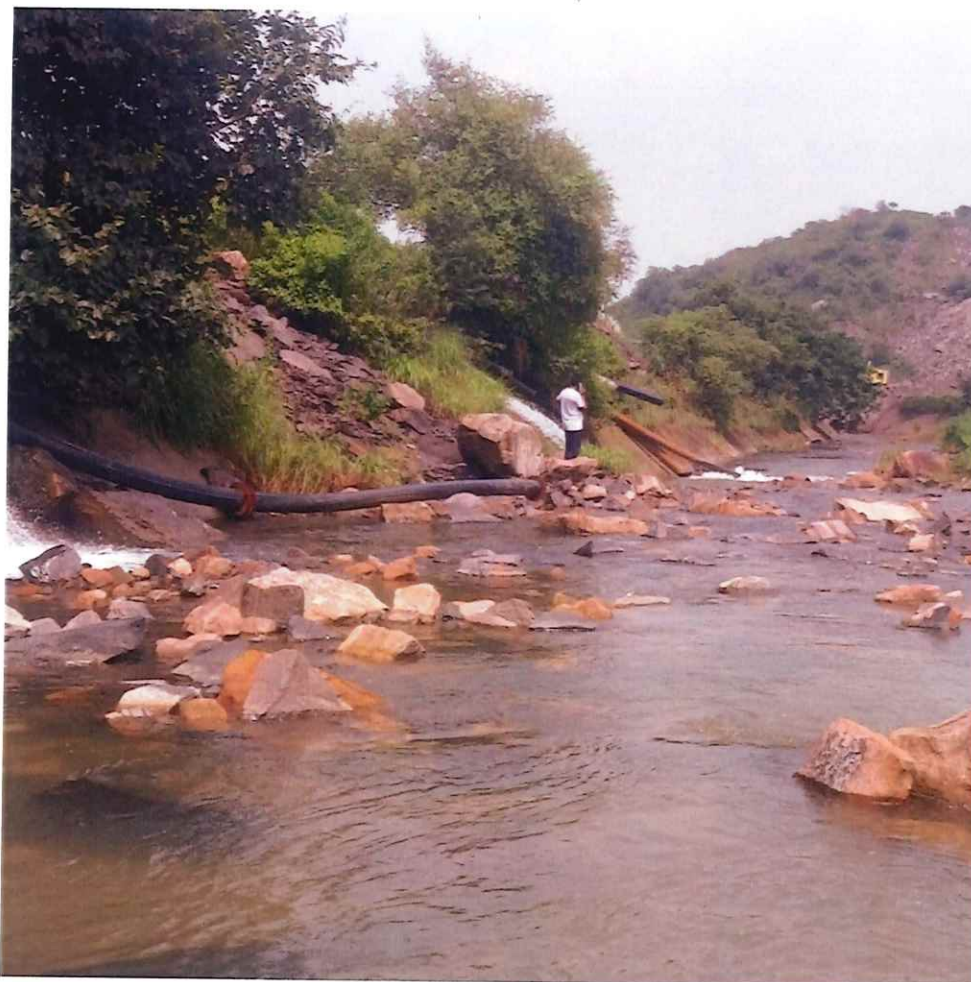
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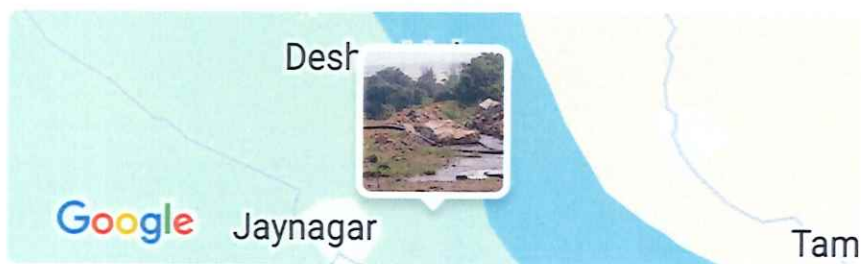
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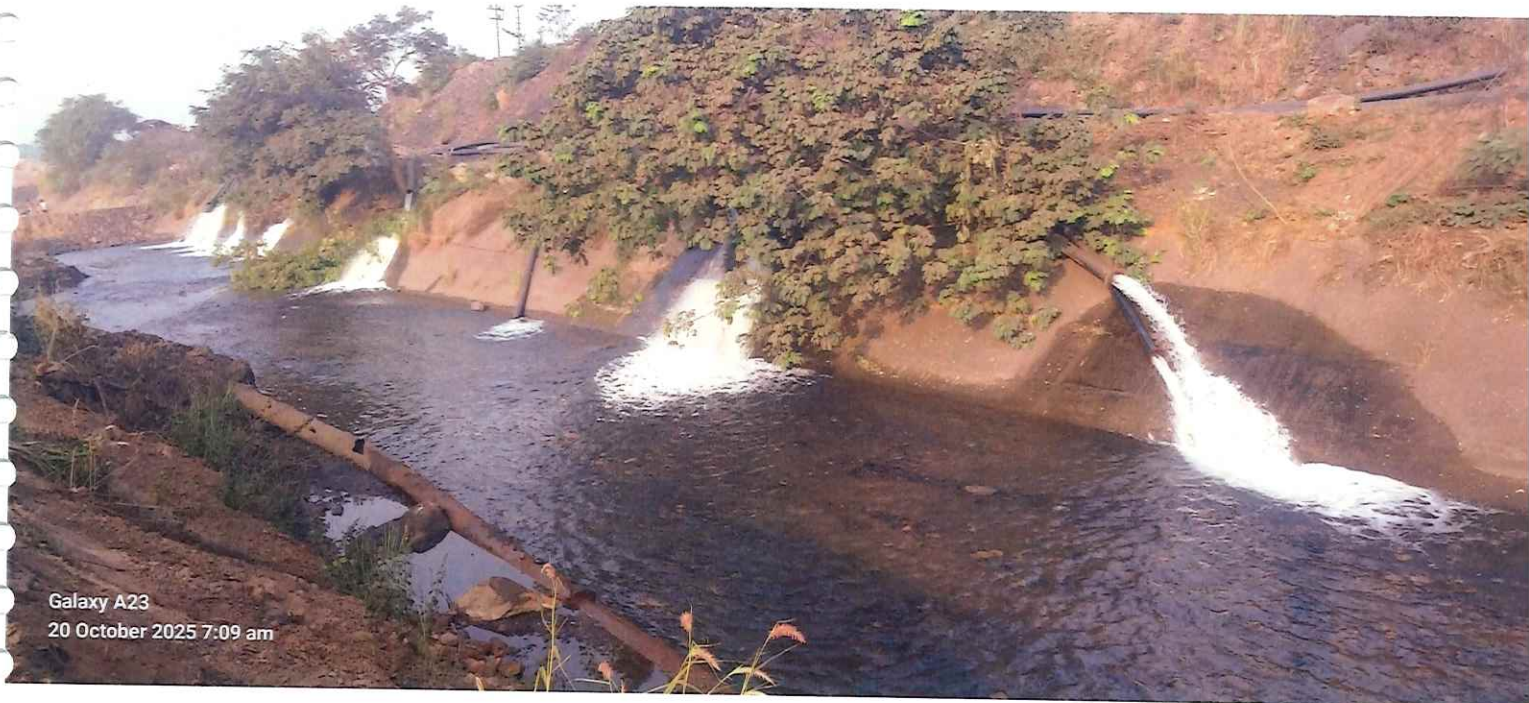
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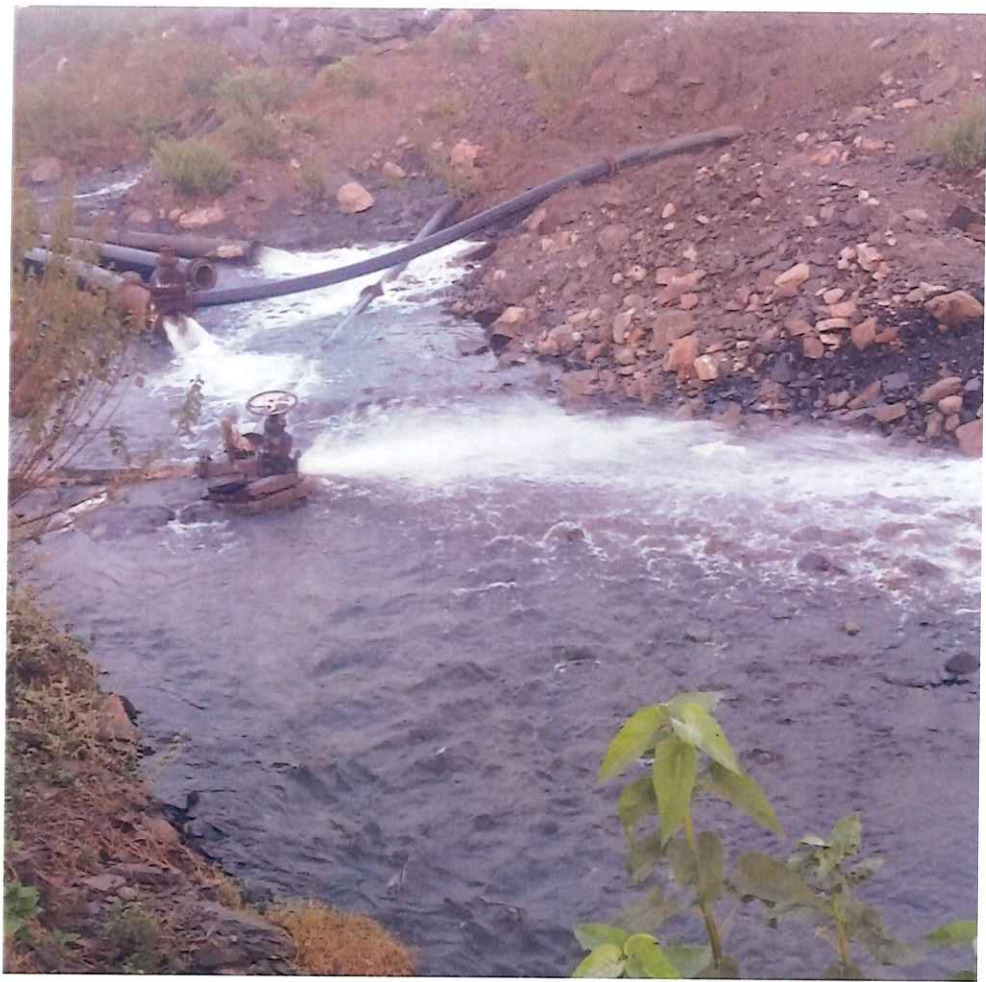
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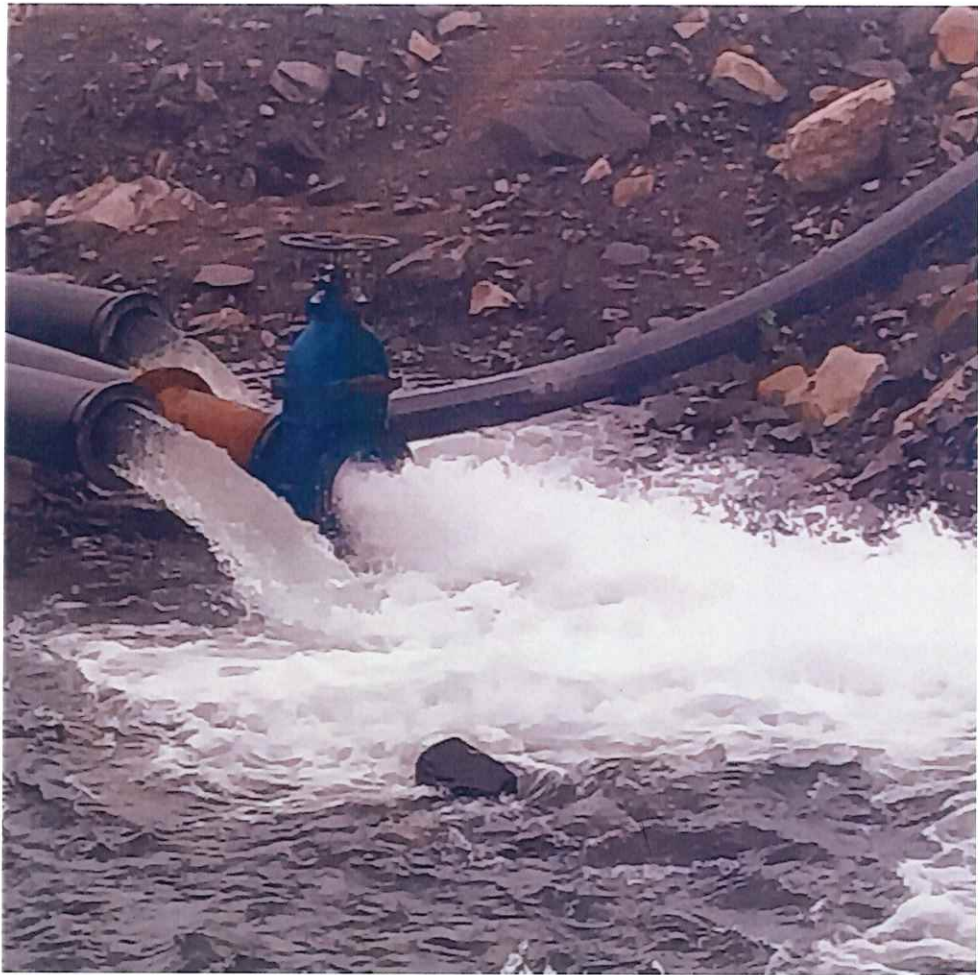
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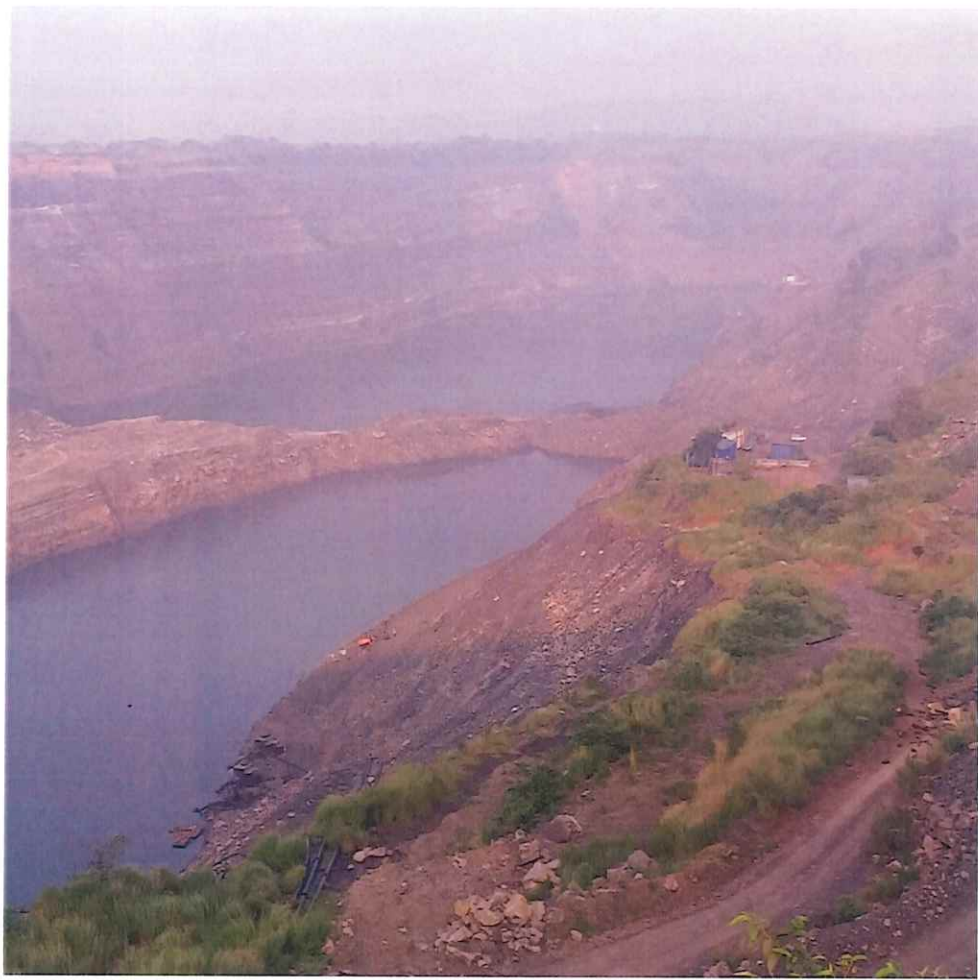
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Monday, 20 October, 2025 · 6:06 am

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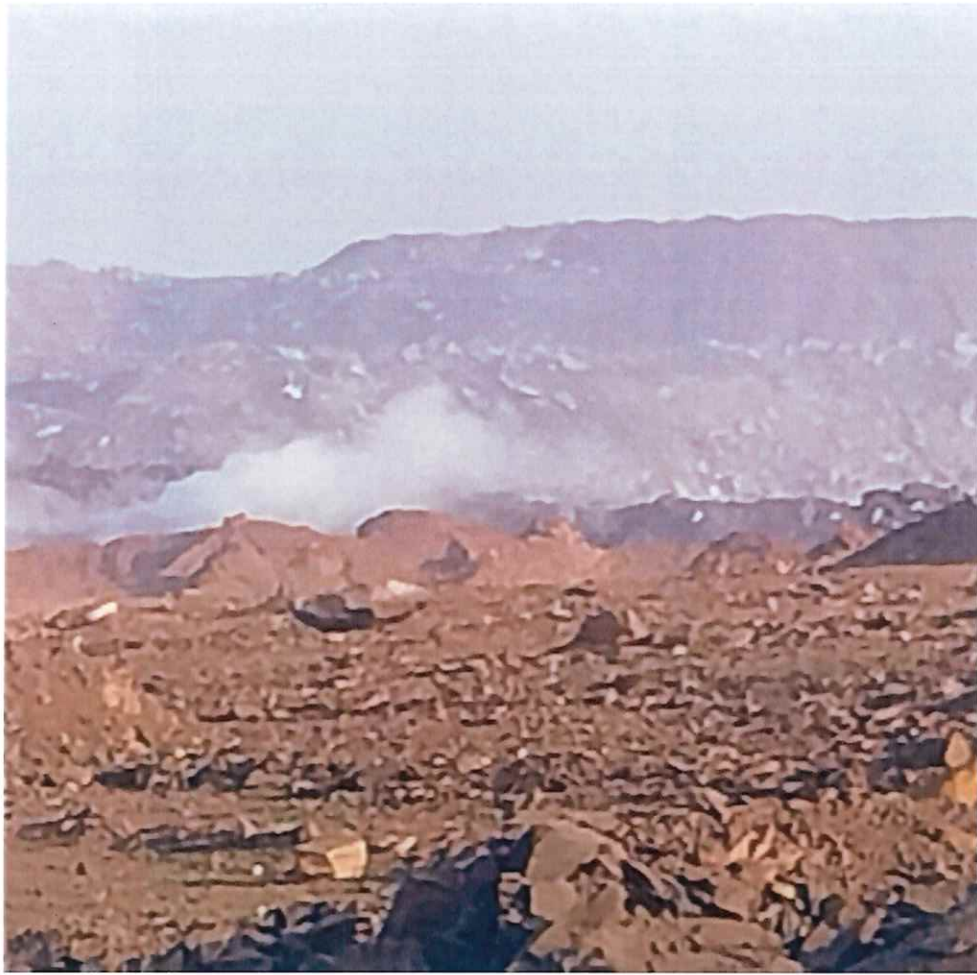
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Churulia, West Bengal 713334, India

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Galaxy A23  
15 October 2025 6:59 am



Monday, 30 June, 2025 · 11:55 am

Edit

20250630\_115556.heic

/Internal storage/DCIM/Camera

**Samsung SM-A235F**

337 KB | 4080x1836 | 7MP

ISO 20 | 26mm | 0.0ev | F1.8 | 1/779 s



Churulia, West Bengal 713368, India

# Add tag





Sunday, 12 October, 2025 · 4:54 pm

Edit

20251012\_165437.heic  
/Internal storage/DCIM/Camera

Samsung SM-A235F

211 KB | 4080x1836 | 7MP  
ISO 20 | 26mm | 0.0ev | F1.8 | 1/100 s



Churulia, West Bengal 713334, India

# Add tag





Monday, 30 June, 2025 · 11:06 am

Edit

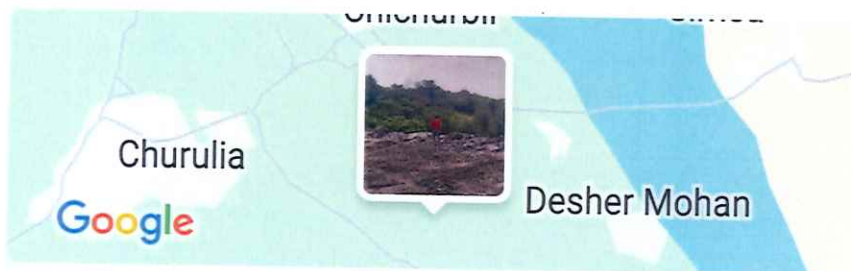
20250630\_110632.heic

/Internal storage/DCIM/Camera

**Samsung SM-A235F**

1.59 MB | 4080x1836 | 7MP

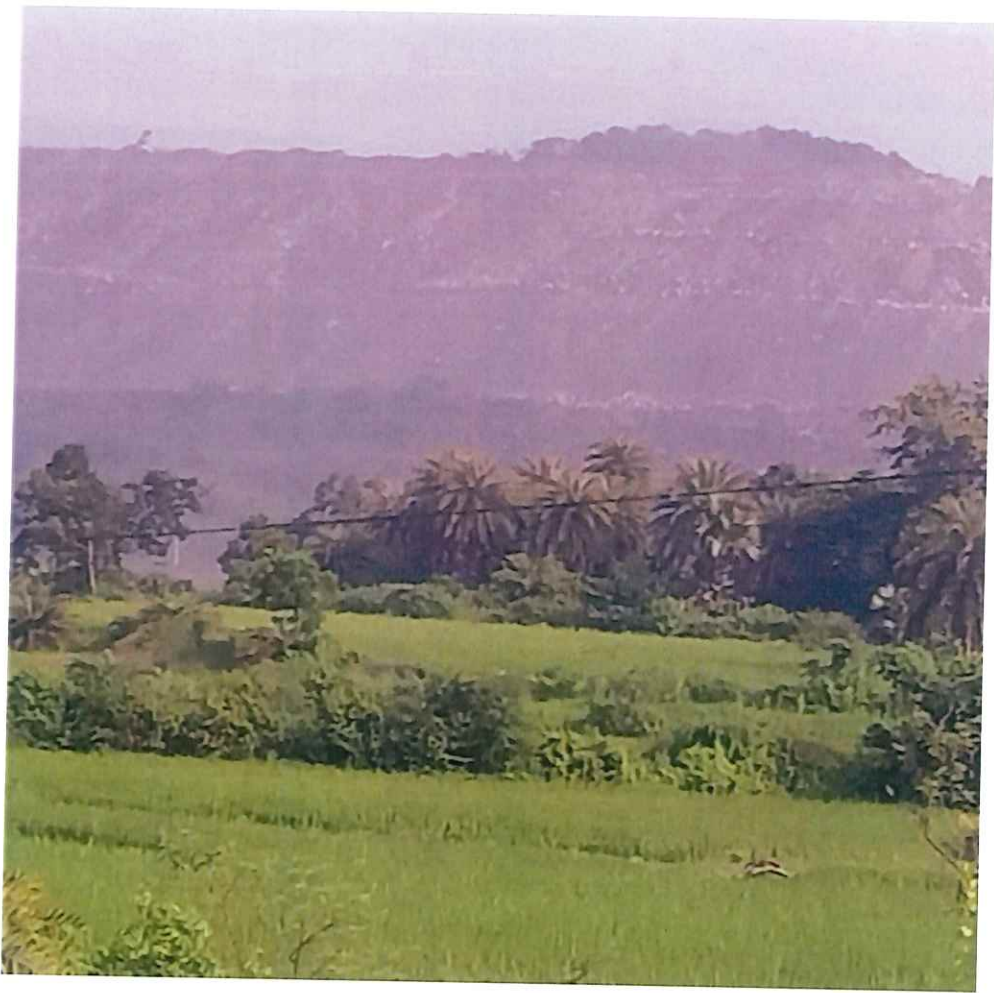
ISO 20 | 26mm | 0.0ev | F1.8 | 1/588 s



Chichurbi, West Bengal, India

# Add tag





Monday, 13 October, 2025 · 8:46 am

Edit

20251013\_084607.heic

/Internal storage/DCIM/Camera

**Samsung SM-A235F**

532 KB | 4080x1836 | 7MP

ISO 20 | 26mm | 0.0ev | F1.8 | 1/554 s



Unnamed Road, Jaynagar, West Bengal 713334, India

# Add tag





am

Monday, 13 October, 2025 · 8:12 am

Edit

20251013\_081241.heic  
/Internal storage/DCIM/Camera

Samsung SM-A235F

331 KB | 4080x1836 | 7MP  
ISO 20 | 26mm | 0.0ev | F1.8 | 1/361 s



Unnamed Road, Churulia, West Bengal 713334, India

# Add tag





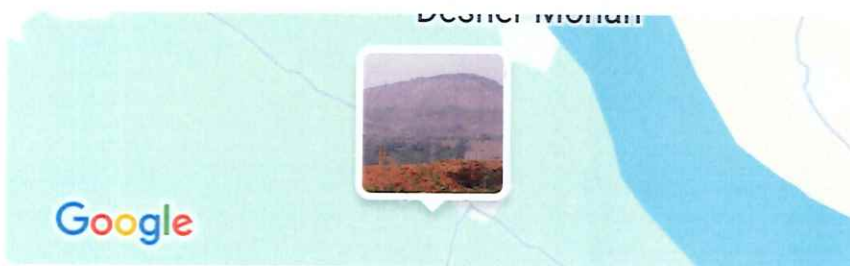
Sunday, 21 September, 2025 · 1:06 pm

Edit

20250921\_130650.heic  
/Internal storage/DCIM/Camera

**Samsung SM-A235F**

624 KB | 4080x1836 | 7MP  
ISO 20 | 26mm | 0.0ev | F1.8 | 1/779 s



Churulia, West Bengal 713334, India

# Add tag





Sunday, 21 September, 2025 · 12:54 pm

Edit

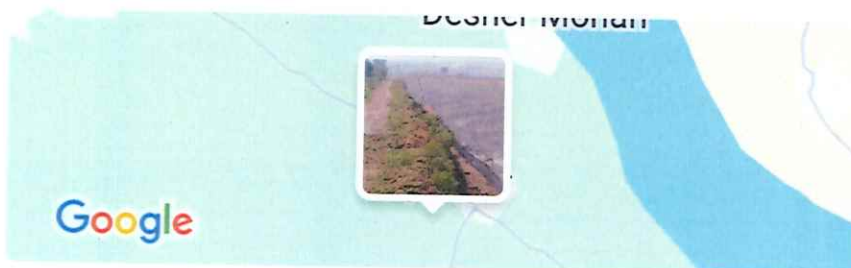
20250921\_125458.heic

/Internal storage/DCIM/Camera

**Samsung SM-A235F**

0.96 MB | 4080x1836 | 7MP

ISO 20 | 26mm | 0.0ev | F1.8 | 1/633 s



Churulia, West Bengal 713334, India

# Add tag





Saturday, 27 September, 2025 · 7:15 am

Edit

20250927\_071515.heic

/Internal storage/DCIM/Camera

Samsung SM-A235F

1.28 MB | 4080x1836 | 7MP

ISO 20 | 26mm | 0.0ev | F1.8 | 1/100 s



Churulia, West Bengal 713334, India

# Add tag





Sunday, 21 September, 2025 · 12:43 pm

Edit

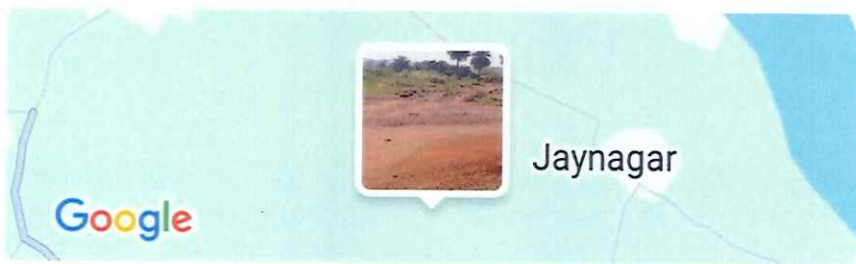
20250921\_124307.heic

/Internal storage/DCIM/Camera

**Samsung SM-A235F**

1.74 MB | 4080x1836 | 7MP

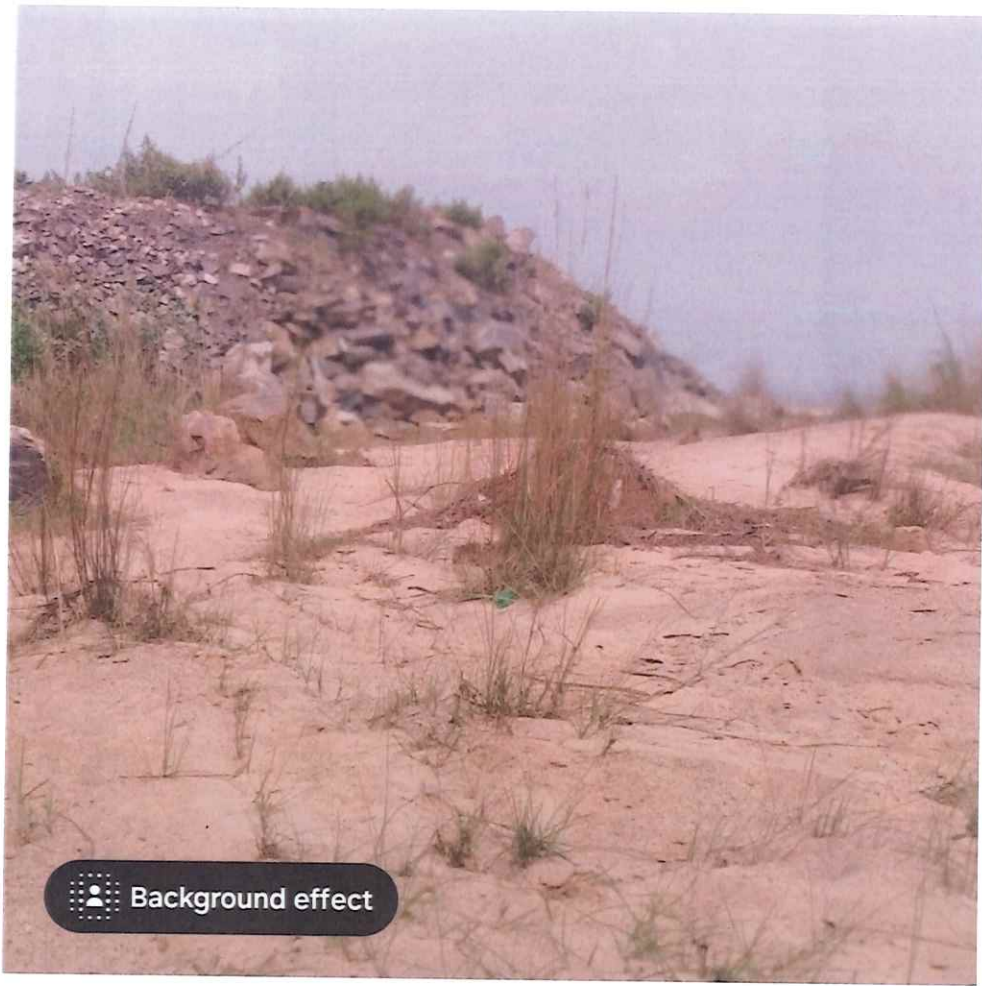
ISO 20 | 26mm | 0.0ev | F1.8 | 1/814 s



Churulia, West Bengal, India

# Add tag





Sunday, 19 October, 2025 · 10:34 am

Edit

20251019\_103404.jpg

/Internal storage/DCIM/Camera

Samsung SM-A235F Portrait

4.50 MB | 4080x1836 | 7MP

ISO 20 | 26mm | 0.0ev | F1.8 | 1/713 s



Desh Mohan, West Bengal 713334, India

# Add tag







Saturday, 27 September, 2025 · 7:21 am

Edit

20250927\_072136.heic  
/Internal storage/DCIM/Camera

Samsung SM-A235F

326 KB | 1836x4080 | 7MP  
ISO 25 | 26mm | 0.0ev | F1.8 | 1/50 s



Churulia, West Bengal 713334, India

# Add tag





Saturday, 27 September, 2025 · 7:21 am

Edit

20250927\_072132.heic  
/Internal storage/DCIM/Camera

Samsung SM-A235F

322 KB | 1836x4080 | 7MP  
ISO 25 | 26mm | 0.0ev | F1.8 | 1/50 s



Churulia, West Bengal 713334, India

# Add tag





Monday, 20 October, 2025 · 6:48 am

Edit

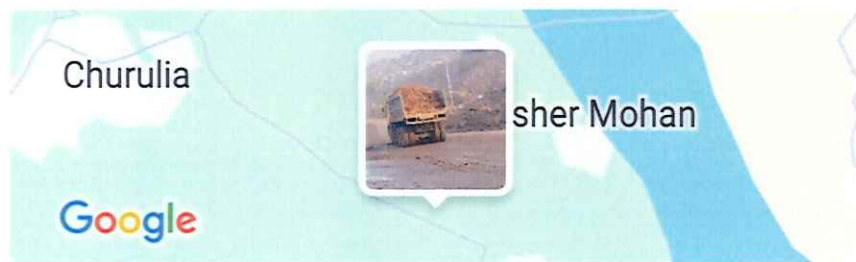
20251020\_064854.heic

/Internal storage/DCIM/Camera

Samsung SM-A235F

1.19 MB | 4080x1836 | 7MP

ISO 25 | 26mm | 0.0ev | F1.8 | 1/100 s



Chichurbil, West Bengal, India

# Add tag





Galaxy A23  
20 October 2025 6:48 am



Monday, 30 June, 2025 · 11:33 am

Edit

20250630\_113358.heic  
/Internal storage/DCIM/Camera

**Samsung SM-A235F**

521 KB | 1836x4080 | 7MP  
ISO 20 | 26mm | 0.0ev | F1.8 | 1/530 s



Unnamed Road, Chichurbil, West Bengal 713368, India

# Add tag





জেলাঃ [23]PASCHIM BARDHAMAN

ব্লকঃ [07]JAMURIA-1

মৌজাঃ [013]Joynagar

(Live Data As On 19/05/2025,17:18:10)

জে.এল নং : 013 থানা : জামুড়িয়া

খতিয়ান নং :	1
রায়তের নাম :	পশ্চিমবঙ্গ সরকার পক্ষে কালেক্টর
রায়তের ধরণ :	কালেক্টর
ঠিকানা :	নিজ
জমির পরিমাণ:	46.87 একর
দাগের সংখ্যা :	16

**অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:**

(\* দাগের অত্রস্বত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে। )

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)
1	গোচর	1.0000	5.39
2	পথ	1.0000	0.25
3	ভাঙ্গা	0.2500	0.01
4	ভাঙ্গা	1.0000	2.00
6	গোচর	1.0000	7.35
12	গড়লায়েক পতিত	1.5000	5.79
19	গোচর	1.0000	24.00
92	বাইদ	1.0000	0.27
373	ভাঙ্গা	0.5000	0.09
477	পুকুর	0.1041	0.11
478	পুকুর পাড়	0.1058	0.08
3/493	বাইদ	1.0000	0.08
3/495	বাইদ	1.0000	0.19
39/498	পথ	1.0000	0.13
252/500	পথ	1.0000	0.23
1/545	ভাঙ্গা	1.0000	0.90

জেলাঃ [23]PASCHIM BARDHAMAN  
ব্লকঃ [07]JAMURIA-1  
মৌজাঃ [013]Joynagar

(Live Data As On 22/05/2025,09:56:08)

জে.এল নং : 013 থানা : জামুড়িয়া

খতিয়ান নং :	108
রায়তের নাম :	জোতি বেঙ্গলকোল কোম্পানি
পিতা/স্বামী :	বেঙ্গলকোলকোংলি
ঠিকানা :	রানীগঞ্জ বর্ধমান
জমির পরিমাণ:	19.22 একর
দাগের সংখ্যা :	37

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	যন্তব্য
5	পথ	1.0000	0.21	Nil
7	পথ	1.0000	0.56	Nil
15	গোচর	0.7523	2.13	Nil
16	পথ	1.0000	0.50	Nil
18	পথ	1.0000	0.36	Nil
20	পথ	1.0000	1.15	Nil
21	গোচর	1.0000	1.42	Nil
90	পথ	1.0000	0.64	Nil
118	ডাঙ্গা	1.0000	0.75	Nil
151	পথ	1.0000	0.62	Nil
152	ডাঙ্গা	1.0000	0.06	Nil
311	গড়লায়েক পতিত	1.0000	0.75	Nil
312	গড়লায়েক পতিত	1.0000	0.12	Nil
314	গড়লায়েক পতিত	1.0000	0.11	Nil
315	পথ	1.0000	0.59	Nil

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
319	পথ	1.0000	0.52	Nil
341	ভিটি	1.0000	0.01	Nil
365	পথ	1.0000	0.15	Nil
381	পথ	1.0000	1.81	Nil
382	ডাঙ্গা	1.0000	1.38	Nil
396	পথ	1.0000	0.15	Nil
437	দেবস্থান	1.0000	0.13	Nil
453	দেবস্থান	1.0000	0.10	Nil
454	পথ	1.0000	0.06	Nil
466	পথ	1.0000	0.57	Nil
311/499	পথ	1.0000	1.24	Nil
251/501	পথ	1.0000	0.81	Nil
318/502	গোচর	1.0000	0.39	Nil
12/508	শালি	1.0000	0.41	অনুমতি
15/513	গড়লায়েক পতিত	1.0000	0.03	Nil
514	পথ	1.0000	0.18	Nil
15/515	গোচর	0.7230	0.27	Nil
15/520	পথ	1.0000	0.02	Nil
19/530	ডাঙ্গা	0.2500	0.01	Nil
19/532	ডাঙ্গা	0.5086	0.79	Nil
1/533	ডাঙ্গা	1.0000	0.10	Nil
319/564	পথ	1.0000	0.12	Nil



MOUZA JAYNAGAR  
JL NO.-13  
PS- JAMURIA  
DIST -PASCHIM BARDHAMAN  
NOT TO SCALE

NOTE:  
EARTH EDGE AS PER GOOGLE EARTH - DEC-2022

- INDEX:-
- MOUZA BOUNDARY SHOWN THUS: [Blue line]
  - EARTH EDGE SHOWN THUS: [Orange line]
  - MOUZA PLOT SHOWN THUS: [Black outline]
  - GRAZING LAND SHOWN THUS: [Green area]
  - PUBLIC ROAD SHOWN THUS: [Red line]
  - ROAD SHOWN THUS: [Black line]

